

**BEFORE THE NATIONAL GREEN TRIBUNAL  
EASTERN ZONE, KOLKATA  
ORIGINAL APPLICATION NO. 111/2024**

IN THE MATTER OF:

Subhas Datta

..... Applicant

Versus

State Of West Bengal & Ors.

..... Respondents



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Place: Kolkata

Dated: 24 October, 2024

Respondent No. 5

*Amrita Pandey*

Through

Amrita Pandey  
Advocate

SL. NO. 1120/2024 \* 24 \*

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**BEFORE THE NOTARY PUBLIC  
AT BIDHANNAGAR  
DIST.-NORTH 24 PARGANAS**

**REPLY AFFIDAVIT ON BEHALF OF RESPONDENT NO. 5, MINISTRY OF  
ENVIRONMENT, FOREST, AND CLIMATE CHANGE**

**MOST RESPECTFULLY SHOWETH:**

I, Dr. Shahida Parvin Quazi, daughter of Late Quazi Sirazul Haque, aged about 46 years, presently working as 'Scientist - E' at the Sub Office Kolkata, Regional Office Bhubaneswar under the Ministry of Environment, Forest and Climate Change, having its office at IB-198, Sector- III, Salt Lake City, Kolkata - 700 106, do hereby solemnly affirm on oath and state as under:

1. That I am duly authorized to swear this affidavit and as such I am conversant with the facts of the present case and competent to swear the present affidavit.

**STATEMENT OF FACTS:**

2. Original Application has been filed on the issue of the dismal position of environmental degradation arising due to illegal operations of the Stone Crushing Unit on the river bed of Teesta and substantially in the Mahananda Wild Life Sanctuary at Darjeeling/Jalpaiguri.

**REPLY ON MERIT:**

3. It is submitted that, Wild Life (Protection) Act, 1972 has been enacted with a view to ensure the ecological and environmental security and for the conservation, protection and management of wild life of the Country.
4. It is submitted that as per section 26A (1) (b) of the Wild Life (Protection) Act, 1972, when any area comprised within any reserve forest or any part of the territorial waters, which is considered by the State Government to

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be of adequate ecological faunal floral geomorphological, natural or zoological significance for the purpose of protecting, propagating or developing wild life or its environment, is to be included in a sanctuary, the State Government shall issue a notification specifying the limits of the area which shall be comprised within the sanctuary and declare that the said area shall be sanctuary on and from such date as may be specified in the notification.

5. It is submitted that, the provisions of Section 29 of the Wild Life (Protection) Act, 1972 as follows:

*No person shall destroy, exploit or remove any wild life including forest produce from a sanctuary or destroy or damage or divert the habitat of any wild animal by any act whatsoever or divert, stop or enhance the flow of water into or outside the sanctuary, except under and in accordance with a permit granted by the Chief Wild Life Warden, and no such permit shall be granted unless the State Government being satisfied in consultation with the National Board that such removal of wild life from the sanctuary or the change in the flow of water into or outside the sanctuary is necessary for the improvement and better management of wild life therein, authorises the issue of such permit.*



6. It is further submitted that Section 33 of the Wild Life (Protection) Act, 1972 provides that the Chief Wild Life Warden shall be the authority to control, manage and protect all Sanctuaries.
7. It is also submitted that as per section 34A of the Wild Life (Protection) Act, 1972,

*(1) Notwithstanding anything contained in any other law for the time being in force, any officer not below the rank of an Assistant Conservator of Forests may,-*

*(a) evict any person from a sanctuary or National Park, who unauthorisedly occupies Government land in contravention of the provisions of this Act;*

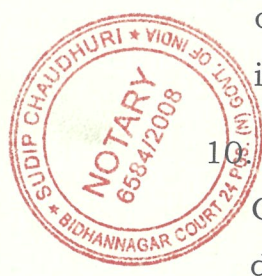
*(b) remove any unauthorised structures, buildings, or constructions erected on any Government land within any sanctuary or National Park and all the things, tools and effects belonging to such person shall be confiscated, by an order of an officer not below the rank of the Deputy Conservator of Forests:*

*Provided that no such order shall be passed unless the affected*

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(2) *The provisions of this section shall apply notwithstanding any other penalty which may be inflicted for violation of any other provision of this Act.*

- 8. It is submitted that as per section 51 (1) of the Wild Life (Protection) Act, 1972, any person who contravenes any provision of this Act (except Chapter VA and section 38J) or any rule or order made thereunder or who commits a breach of any of the conditions of any licence or permit granted under this Act, shall be guilty of an offence against this Act, and shall, on conviction, be punishable with imprisonment for a term which may extend to three years, or with fine which may extend to one lakh rupees, or with both:
- 9. It is further submitted that in accordance with section 55 (b) of the Wild Life (Protection) Act, 1972, the Chief Wild Life Warden, or any other officer authorised in this behalf by the State Government subject to such conditions as may be specified by that Government may file complaints in the Court against the offences under the Act.



10. It is further submitted that the 'land' is a subject matter of State Government. The forest areas and the legal boundaries thereof are determined and maintained by the concerned State Government. That, inter-alia, being the repository of land records, State Government has the primary responsibility to determine status of any parcel of land, giving due regards to gazette notifications, provisions under State and Central Acts and concerned judgments and directions of the Hon'ble Supreme Court.

11. It is submitted that the illegal stone crusher units being run are falling within the Mahananda Wildlife Sanctuary. Furthermore, the Ministry issued final ESZ notification of the Mahananda Wildlife Sanctuary vide S.O.3237 (E) on 22.09.2020. Subsequently, based on the proposal submitted by the State Government, this Ministry has, in supersession of final notification, issued a fresh draft ESZ Notification vide S.O. 3832(E) dated 06.09.2024. Copy of Notifications dated 22.09.2020 and 06.09.2024 are annexed herewith as **Annexure- 1**/colly.

12. It is further submitted that in the case of unauthorized construction or illegal encroachments, the State Government is empowered to take action and initiate proceeding against the wrongdoers.

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13. In view of the aforesaid facts, it is respectfully prayed that the Hon'ble Tribunal may be pleased to pass orders as deemed fit in the circumstances of the case.

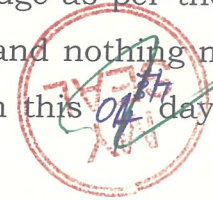
*Q. Shahida Parvin*

DEPONENT



**VERIFICATION**

I, the above-named Deponent, do hereby verify that the contents of the above affidavit are true and correct to my knowledge as per the records of the answering respondents. No part of it is false and nothing material has been concealed there from. Verified at Kolkata on this *04<sup>th</sup>* day of October 2024.



*Q. Shahida Parvin*

DEPONENT

*S. Chaudhuri*  
S. CHAUDHURI  
\* NOTARY \*  
GOVT. OF INDIA  
Regn. No.-6584/08  
Bidhannagar Court  
Dist.-North 24 Pgs.

04 OCT 2024

## उपाबंध-V

## की गई कार्रवाई सम्बन्धी रिपोर्ट का प्रपत्र.-

1. बैठकों की संख्या और तारीख ।
2. बैठकों का कार्यवृत्त : (कृपया मुख्य उल्लेखनीय बिंदुओं का वर्णन करें । बैठक के कार्यवृत्त को एक पृथक उपाबंध में प्रस्तुत करें) ।
3. पर्यटन महायोजना सहित आंचलिक महायोजना की तैयारी की स्थिति ।
4. भू-अभिलेखों की स्पष्ट त्रुटियों के सुधार के लिए निबटाए गए मामलों का सार (पारिस्थितिकी संवेदी जोन वार)। विवरण उपाबंध के रूप में संलग्न करें।
5. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
6. पर्यावरण समाघात निर्धारण अधिसूचना, 2006 के अधीन न आने वाली क्रियाकलापों की संवीक्षा किए गए मामलों का सार । (विवरण एक पृथक उपाबंध के रूप में संलग्न करें) ।
7. पर्यावरण (संरक्षण) अधिनियम, 1986 की धारा 19 के अधीन दर्ज की गई शिकायतों का सार ।
8. कोई अन्य महत्वपूर्ण मामला ।

## MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE

## NOTIFICATION

New Delhi, the 22nd September, 2020

**S.O. 3237(E).**—WHEREAS, a draft notification was published in the Gazette of India, Extraordinary, *vide* notification of the Government of India in the Ministry of Environment, Forest and Climate Change number S.O. 4442(E), dated the 10<sup>th</sup> December, 2019, inviting objections and suggestions from all persons likely to be affected thereby within the period of sixty days from the date on which copies of the Gazette containing the said notification were made available to the public;

**AND WHEREAS**, copies of the Gazette containing the said draft notification were made available to the public on the 11<sup>th</sup> December, 2019;

**AND WHEREAS**, no objections and suggestions were received from persons and stakeholders in response to the draft notification;

**AND WHEREAS**, Mahananda Wildlife Sanctuary is situated in Darjeeling and Jalpaiguri districts of West Bengal which are characterised by forest and riverine ecosystem adjoin with tea gardens and villages with diverse ethnicities. The Sanctuary has an area of 161.17 square kilometres harbouring species of gaurs (*Bos gaurus*) and also acting as a corridor for sustaining population of wild elephants in North Bengal in between Teesta and Mechi River;

**AND WHEREAS**, Mahananda Wildlife Sanctuary is characterised by elephant migration route and variety of migratory elephant takes shelters and royal Bengal tiger was also reported from the Sanctuary during monsoons and winter seasons. The area is also famous for gaur, chital (spotted deer), barking deer, boar, pangolin, sambar, Rhesus monkey, Himalayan black bear, many species of lesser cat like fishing cat and jungle cat, Himalayan black bear, leopard including clouded leopard, and many other smaller animals like rare mountain goat (Serow), etc.;

**AND WHEREAS**, the important flora of the Mahananda Wildlife Sanctuary are *Acacia auriculiformis* (akashmoni), *Albizia falcataria* (sirish), *Acrocarpus fraxinifolius* (mandane), *Adina cordifolia* (haldu), *Alianthus exelsa* (mahaneem), *Azadiracta indica* (neem), *Anthocephalus cadamba*



(kadam), *Artocarpus chaplasha* (chaplasa/Ban kathal), *Amoora rehituka* (lahasune), *Bischofia javanica* (kainjal/urium), *Bombax ceiba* (simul), *Betula cylindrostachya* (birch/aule saur), *Careya arborea* (kumbhi), *Delbergia latifolia* (setisal / satsayer), *Erythrina arborescens* (phaledo), *Elaeocarpus sphaericus* (rudrakha), *Sesbania grandiflora* (bak phul), *Shorea robusta* (sal, sakhua), *Swietenia febrifuga* (cloroti), *Tetradium fraxinifolium* (khanakpa), *Toona ciliata* (tuni/tun), *Talaume hodgsomi* (bhalu kath), *Ulmus lancifolia* (pipli – aule), *Vabernun erubescens* (asharay), *Walsura tabulata* (falamay), *Xylia dolabriformis* (lohakat), *Zizyphus mauritiana* (kul), etc.;

**AND WHEREAS**, the major fauna of the Mahananda Wildlife Sanctuary includes mammals such as Sikkim large-clawed shrew (*Soriculus nigrescens* Gray), Hodgson's brown-toothed shrew (*Episoriculus caudatus* Horsfield), Indian long-tailed shrew (*Soriculus leucops* Horsfield), Himalayan water shrew (*Chimmarogale platycephala himalayica* Grey), fulvour fruit bat (*Rousettus leschenaultii*), demares flying fox (*Pteropus giganteus*), Dobson's tube nosed bat (*Murina cyclotis*, Dobson), Himalayan hairy-winged bat (*Harioocephalus harpia lasyuras*, Hodgson), Assamese macaque (*Maeaea assamensis pelops*, Hodgson), Rhesus monkey (*Macaea mulata*), small Indian civet (*Viverricula indica*), toddy cat (*Paradosurus hermaphrodites*), barking deer (*Muntiacus muntjak*, Boddaert), tiger (*Panthera tigris*), leopard (*Panthera pardus*), gaur (*Ribos frontatis gaurus*), Himalayan black bear (*Selenarctos thibetanus*), common otter (*Lutra lutra*), Elephant (*Elephas indicus*), spotted deer (*Axis axis*, Erleben), sambar (*Rusa unicolor*), serow (*Copricornis sumatraensis* Hodgson), pig (*Sus scrofa*, Linnaeus), pangolin (*Manis pentadactyla*, Linnaeus), Indian or black naped hare (*Lepus nigricollis ruficaudatus*, Geoffroy), lesser giant flying squirrel (*Petaurista elegans*, Gray), etc.;

**AND WHEREAS**, the bird species recorded from the Sanctuary are black-arrested baza (*Avideda leuphotes syama*), watern coashawk (*Accipiter badius scheedowl*), besta sparrow hawk (*Accipiter virgatus affinis*), Himalayan hawk-eagle (*Spisetus nipalensis nipalensis*), block or king vulture (*Torgos calvus*), Himalayan falconet (*Microhierax caerulescens*), Himalayan kestrel (*Falco tinnunculus interstinctus*), blossom-headed parakeet (*Psittacula cyanocephala bengalensis*), Hodgson's hawk-cuckoo (*Cuculus fagax nasicolor*), Himalayan cuckoo (*Cuculus saturatus saturates*), tawny fish owl (*Bubo flavipe*), collard pigmy owl (*Glaucidium brodiei brodiei*), Himalayan brred owl (*Glaucidium cuculoides*), Himalayan brown wood owl (*Strix newarensis*), Himalayan jungle nightjar (*Caprimulgus indicus*), broad-tilled roller (*Ebrustomus orientalis cyanicollis*), white-breasted kingfisher (*Halcyon smyrnensis*), blue naped pitta (*Pitta nipalensis*), green breasted pitta (*Pitta sordica cuculata*), rufous short-toed (*Calandrella cinerea dukhunesis*), Sikkim long-tailed minivet (*Pericrocotus etholooous latetus*), scarlet minivet (*Pericrocuttus flammeus*), brown backed pied flycatcher shrike (*Hemipus picatus capitalis*), black crested yellow bulbul (*Pycnotus melancicterus flaviventris*), brown dipper (*Cinclus pallasii tenuirostris*), rusty bellied shortwing (*Branchuetyerz hyperythrea*), Nepal shortwing (*Brechupteryx leucophrys nipalensis*), purple thrush (*Cochoa purpirea*), green thrush (*Cochoa viridis*), Assam red-fronted babbler (*Stachyridopsis rufifrons ambigua*), red-headed babbler (*Stachyris ruficeps*), rufous bellied nillava (*Niltava sundara*), pale blue flycatcher (*Niltava unicolor*), blue throated flycatcher (*Niltava rubeculoides*), etc.;

**AND WHEREAS**, the Mahananda Wildlife Sanctuary is also a home for a large number of colourful feathered species including endangered species like fairy-bluebird and Himalayan pied hornbill. For effective conservation and protection of the floral and faunal biodiversity of Mahananda Wildlife Sanctuary, the extent of different anthropogenic pressures has to be regulated as the immediate area adjoining this fragile ecosystem is much ecologically sensitive having great impact on this protected area;

**AND WHEREAS**, it is necessary to conserve and protect the area, the extent and boundaries of Mahananda Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW, THEREFORE**, in exercise of the powers conferred by sub-section (1) and clauses (v) and (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act 1986 (29 of 1986) (hereafter in this notification referred to as the Environment Act), read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notifies an area to an extent of 5 kilometres uniform around the boundary of Mahananda Wildlife Sanctuary, in Darjeeling and Jalpaiguri districts in the State of West Bengal as the Mahananda Wildlife Sanctuary Eco-sensitive Zone (hereafter in this notification referred to as the Eco-sensitive Zone) details of which are as under, namely: -

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1. **Extent and boundaries of Eco-sensitive Zone.** – (1) The Eco-sensitive Zone shall be to an extent of 5 kilometres uniform around the boundary of Mahananda Wildlife Sanctuary and the area of the Eco-sensitive Zone is 405.28 square kilometres.
    - (2) The boundary description of Mahananda Wildlife Sanctuary and its Eco-sensitive Zone is appended in **Annexure-I**.
    - (3) The maps of the Mahananda Wildlife Sanctuary demarcating Eco-sensitive Zone along with boundary details and latitudes and longitudes are appended as **Annexure-IIA, Annexure-IIB, Annexure-IIC** and **Annexure-IID**.
    - (4) List of geo-coordinates of the boundary of Mahananda Wildlife Sanctuary and Eco-sensitive Zone are given in Table A and Table B of **Annexure III**.
    - (5) The list of villages falling in the proposed Eco-sensitive Zone along with their geo co-ordinates at prominent points is appended as **Annexure-IV**.
  2. **Zonal Master Plan for Eco-sensitive Zone.**– (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority in the State.
    - (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
    - (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-
      - (i) Environment and Wildlife Management;
      - (ii) Agriculture;
      - (iii) Revenue;
      - (iv) Urban Housing Development;
      - (v) Tourism;
      - (vi) Rural Development;
      - (vii) Irrigation and Flood Control;
      - (viii) Municipal;
      - (ix) Panchayati Raj;
      - (x) Public Works Department;
      - (xi) West Bengal Police;
      - (xii) Rural Management and Development; and
      - (xiii) Disaster Management.
    - (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
    - (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
    - (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, fertile lands, green area, such as, parks



and like places, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.

- (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
- (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
- (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.

**3. Measures to be taken by the State Government.-** The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-

- (1) **Land use.-** (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of Central Government or State Government as applicable and *vide* provisions of this notification, to meet the residential needs of the local residents and for activities such as:-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph.

- (b) Efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.

- (2) **Natural water bodies.-**The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.

- (3) **Tourism or eco-tourism.-** (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone.

- (b) The Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with the State Departments of Environment and Forests.

- (c) The Tourism Master Plan shall form a component of the Zonal Master Plan.
- (d) The Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone.
- (e) The activities of eco-tourism shall be regulated as under, namely:-
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone, whichever is nearer:

Provided that beyond the distance of one kilometre from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;

- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government in the Ministry of Environment, Forest and Climate Change and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 under the Environment Act.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and the rules made thereunder.
- (8) **Discharge of effluents.**- Discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the General Standards for Discharge of Environmental Pollutants covered under the Environment Act and the rules made thereunder or standards stipulated by the State Government, whichever is more stringent.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-
- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8<sup>th</sup> April, 2016; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) safe and Environmentally Sound Management of Solid wastes in conformity with the existing rules and regulations using identified technologies may be allowed within Eco-sensitive Zone.
- (10) **Bio-Medical Waste.**- Bio-Medical Waste Management shall be as under:-
- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016 published by the Government of India



in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28<sup>th</sup> March, 2016.

(b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

**(11) Plastic waste management.-** The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18<sup>th</sup> March, 2016, as amended from time to time.

**(12) Construction and demolition waste management.-** The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29<sup>th</sup> March, 2016, as amended from time to time.

**(13) E-waste.-** The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

**(14) Vehicular traffic.-** The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the competent authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

**(15) Vehicular pollution.-** Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.

**(16) Industrial units.-** (a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone.

(ii) Only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

**(17) Protection of hill slopes.-** The protection of hill slopes shall be as under:-

(a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;

(b) construction on existing steep hill slopes or slopes with a high degree of erosion shall not be permitted.

**4. List of activities prohibited or to be regulated within Eco-sensitive Zone.-** All activities in the Eco-sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Coastal Regulation Zone, 2011 and the Environmental Impact Assessment Notification, 2006 and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

**TABLE**

S. No. (1)	Activity (2)	Description (3)
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction

		<p>or repair of houses within Eco Sensitive Zone;</p> <p>(b) The mining operations shall be carried out in accordance with the order of the Hon'ble Supreme Court dated the 4<sup>th</sup> August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995 and dated the 21<sup>st</sup> April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012.</p>
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	<p>New industries and expansion of existing polluting industries in the Eco-sensitive Zone shall not be permitted:</p> <p>Provided that non-polluting industries shall be allowed within Eco-sensitive Zone as per classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, so otherwise specified in this notification and in addition the non-polluting cottage industries shall be promoted.</p>
3.	Establishment of major hydro-electric project.	Prohibited.
4.	Use or production or processing of any hazardous substances.	Prohibited.
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited.
8.	Use of polythene bags.	Prohibited.
9.	Undertaking activities related to tourism like over-flying the sanctuary area by hot-air balloons, etc.	Prohibited.
10.	Introduction of exotic species.	Prohibited.
11.	Commercial use of firewood.	Prohibited.
<b>B. Regulated Activities</b>		
12.	Commercial establishment of hotels and resorts.	<p>No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, except for small temporary structures for eco-tourism activities:</p> <p>Provided that, beyond one kilometer from the boundary of the protected area or upto the extent of Eco-sensitive Zone, whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.</p>
13.	Construction activities.	(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the protected area or upto extent of the

		<p>Eco-sensitive Zone, whichever is nearer:</p> <p>Provided that, local people shall be permitted to undertake construction in their land for their use including the activities mentioned in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents:</p> <p>Provided further that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
14.	Small scale non polluting industries.	Non polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016 and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted by the competent authority.
15.	Felling of trees.	<p>(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the competent authority in the State Government.</p> <p>(b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made thereunder.</p>
16.	Collection of Forest produce or Non-Timber Forest produce.	Regulated as per the applicable laws.
17.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws (underground cabling may be promoted).
18.	Infrastructure including civic amenities.	Taking measures of mitigation as per the applicable laws, rules and regulations available guidelines.
19.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation as per the applicable laws, rules, regulations, and available guidelines.
20.	Protection of hill slopes and river banks.	Regulated as per the applicable laws.
21.	Movement of vehicular traffic at night.	Regulated for commercial purpose under applicable laws.
22.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
23.	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and	Regulated (except otherwise provided) as per the applicable laws except for meeting local needs.

	companies.	
24.	Discharge of treated waste water or effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise the discharge of treated waste water or effluent shall be regulated as per the applicable laws.
25.	Commercial extraction of surface and ground water.	Regulated as per the applicable laws.
26.	Solid Waste Management.	Regulated as per the applicable laws.
27.	Eco-tourism.	Regulated as per the applicable laws.
28.	Commercial sign boards and hoardings.	Regulated as per the applicable laws.
29.	Eco tourism facilities like home stays, ropeways, kiosks, funiculars, etc.	Regulated as per the applicable laws.
<b>C. Promoted Activities</b>		
30.	Rain water harvesting.	Shall be actively promoted.
31.	Organic farming.	Shall be actively promoted.
32.	Adoption of green technology for all activities.	Shall be actively promoted.
33.	Cottage industries including village artisans, etc.	Shall be actively promoted.
34.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
35.	Agro-Forestry.	Shall be actively promoted.
36.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
37.	Use of eco-friendly transport.	Shall be actively promoted.
38.	Skill Development.	Shall be actively promoted.
39.	Restoration of degraded land or forests or habitat.	Shall be actively promoted.
40.	Environmental awareness.	Shall be actively promoted.
41.	Vegetative fencing.	Shall be actively promoted.

**5. Monitoring Committee for Monitoring the Eco-sensitive Zone Notification.**- For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S. No.	Constituent of the Monitoring Committee	Designation
(i)	Chief Secretary, Government of West Bengal	Chairman, ex officio;
(ii)	Chief Wildlife Warden, Government of West Bengal	Member;
(iii)	Principal Chief Conservator of Forests (Head of Forest Force),	Member;

	Government of West Bengal	
(iv)	Representative of State Pollution Control Board	Member;
(v)	A representative of Non-governmental Organisation working in the field of wildlife conservation to be nominated by the State Government	Member;
(vi)	An expert in Biodiversity nominated by the State Government	Member;
(vii)	One expert in Ecology from reputed institution or university of the State	Member;
(viii)	Representative of Rural Management Department, Government of West Bengal	Member;
(ix)	Representative of Agriculture Department, Government of West Bengal	Member;
(x)	Representative of Urban Development and Housing Department, government of West Bengal	Member;
(xi)	Concerned District Collector	Member;
(xii)	Divisional Forest Officer (In-charge of protected area)	Member;
(xiii)	Additional Chief Conservator of Forest, Wildlife	Member-Secretary.

**6. Terms of reference.** – (1) The Monitoring Committee shall monitor the compliance of the provisions of this notification.

- (2) The tenure of the Monitoring Committee shall be for three years or till the re-constitution of the new Monitoring Committee by the State Government and subsequently the Monitoring Committee shall be constituted by the State Government.
- (3) The activities that are covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the Central Government in the Ministry of Environment, Forest and Climate Change for prior environmental clearances under the provisions of the said notification.
- (4) The activities that are not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest number S.O. 1533 (E), dated the 14<sup>th</sup> September, 2006 and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned regulatory authorities.

- (5) The Member-Secretary of the Monitoring Committee or the concerned Deputy Commissioner(s) shall be competent to file complaints under section 19 of the Environment Act, against any person who contravenes the provisions of this notification.
- (6) The Monitoring Committee may invite representatives or experts from concerned Departments, representatives from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on issue to issue basis.
- (7) The Monitoring Committee shall submit the annual action taken report of its activities as on the 31<sup>st</sup> March of every year by the 30<sup>th</sup> June of that year to the Chief Wildlife Warden in the State as per proforma appended at Annexure V.
- (8) The Central Government in the Ministry of Environment, Forest and Climate Change may give such directions, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

**7. Additional Measures.-** The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

**8. Supreme Court, etc. orders.-** The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/36/16-ESZ-RE]

DR SATISH C. GARKOTI, Scientist 'G'

#### ANNEXURE- I

#### BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE AROUND MAHANANDA WILDLIFE SANCTUARY WEST BENGAL

In the northern side, there is common boundary between Ruyem and Setikhola, Ruyem and Sittong, Upper Ghoramara and Sittong, Latpancher and Mana forest blocks.

The eastern boundary of Sevoke Range of Kurseong division, along the Tista River from the junction of Kalijhora and Tista, southwards extending upto the southern corner of Laltong block.

The demarcated southern boundary of Sukna and Funding blocks up to its junction with Mahanadi block, then following the western & southern boundaries of Mahanadi block; then along the western and southern boundary of Laltong Block along 7<sup>th</sup> Mile Fire line / Road.

The western boundary of Latpancher and Bandarjhora forest block along the Mana jhora upto its junction with the Mahanadi river, then along the Mahanadi river in a south easterly direction upto its junction with the northern boundary of Punding forest block and then along the demarcated northern boundary of Sukna forest block upto its junction with Hill Cart Road and then along the Hill Cart Road upto its junction with southern boundary of Sukna block.

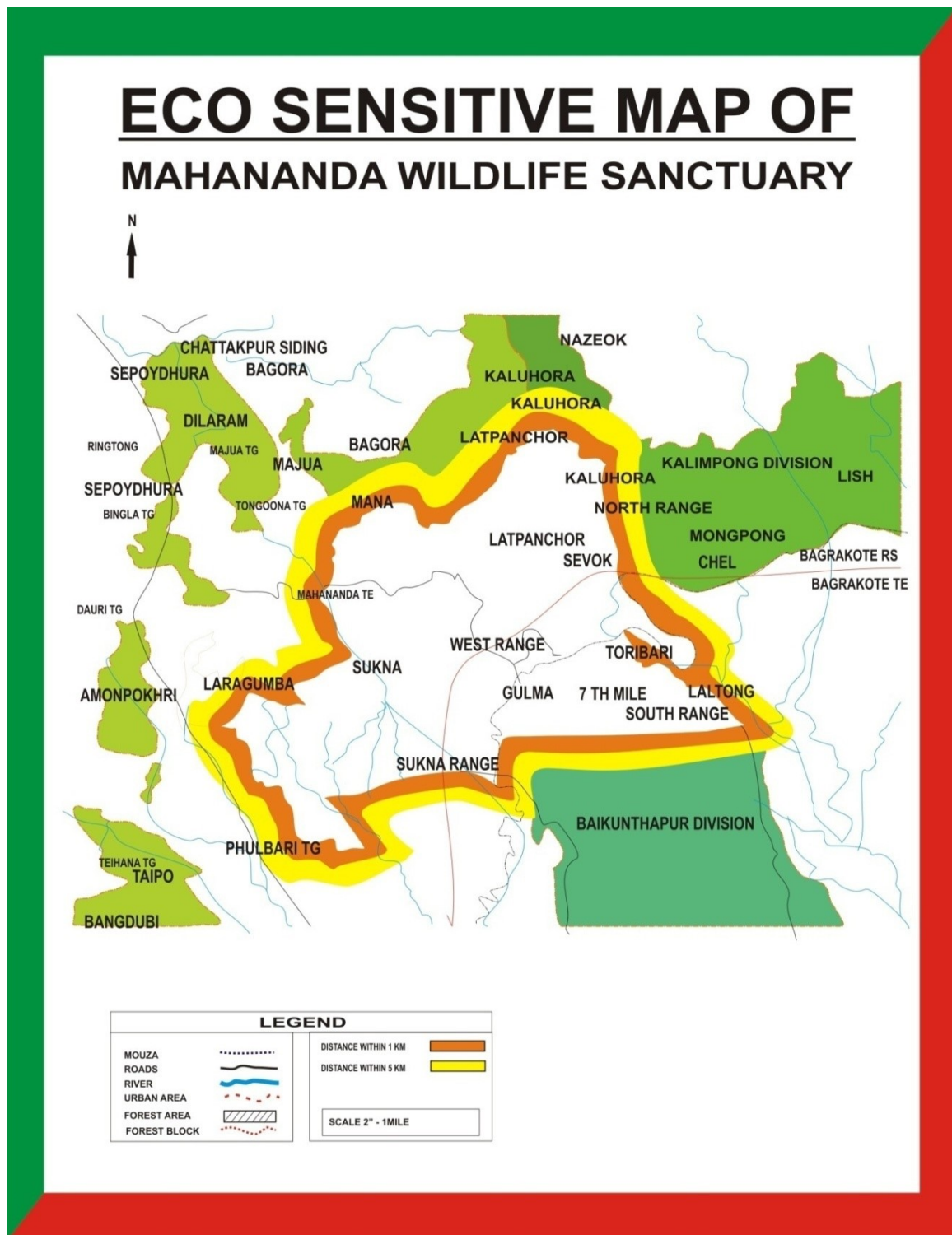
ANNEXURE- IIA

GOOGLE MAP OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS



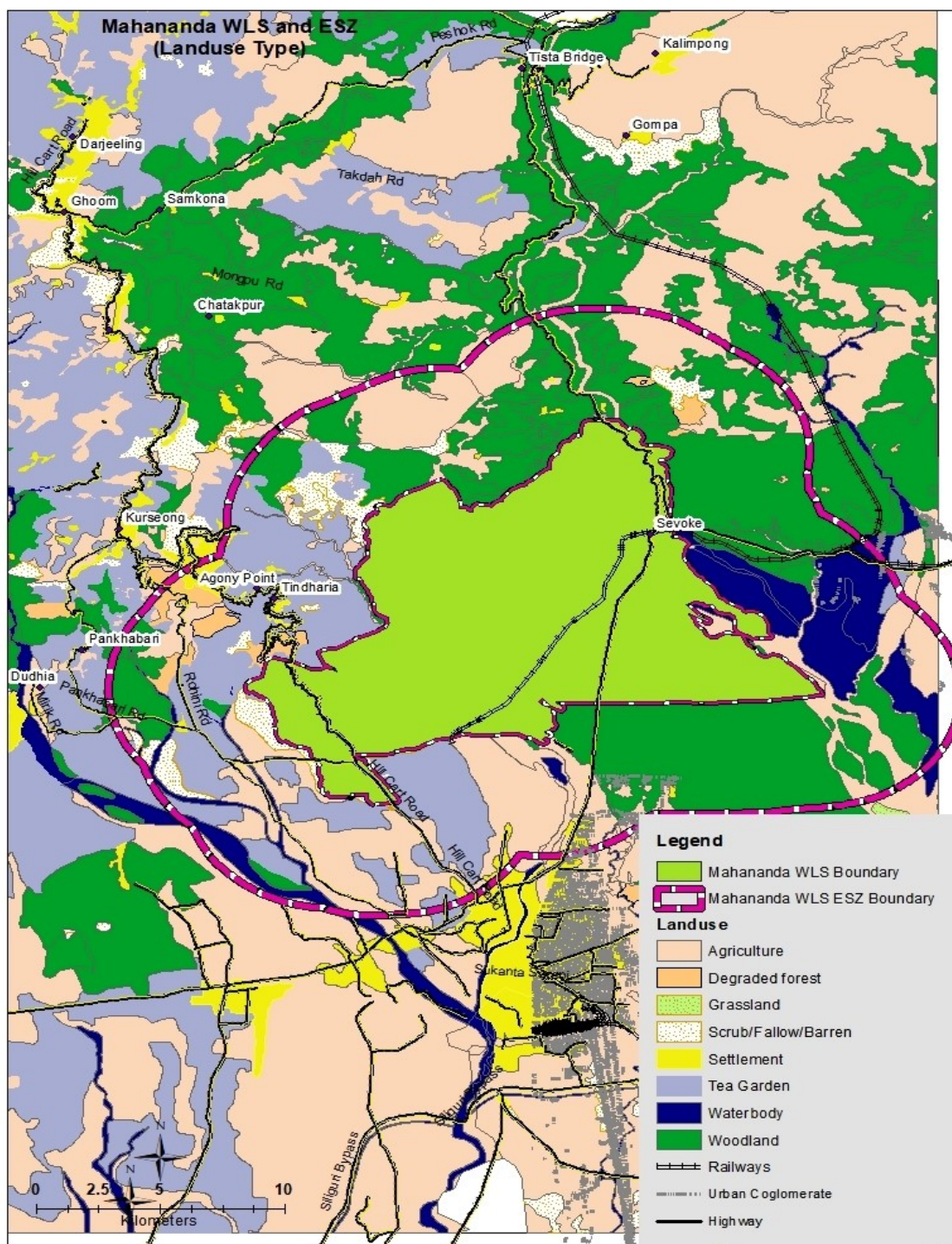
ANNEXURE- IIB

MAP SHOWING ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY IN WEST BENGAL



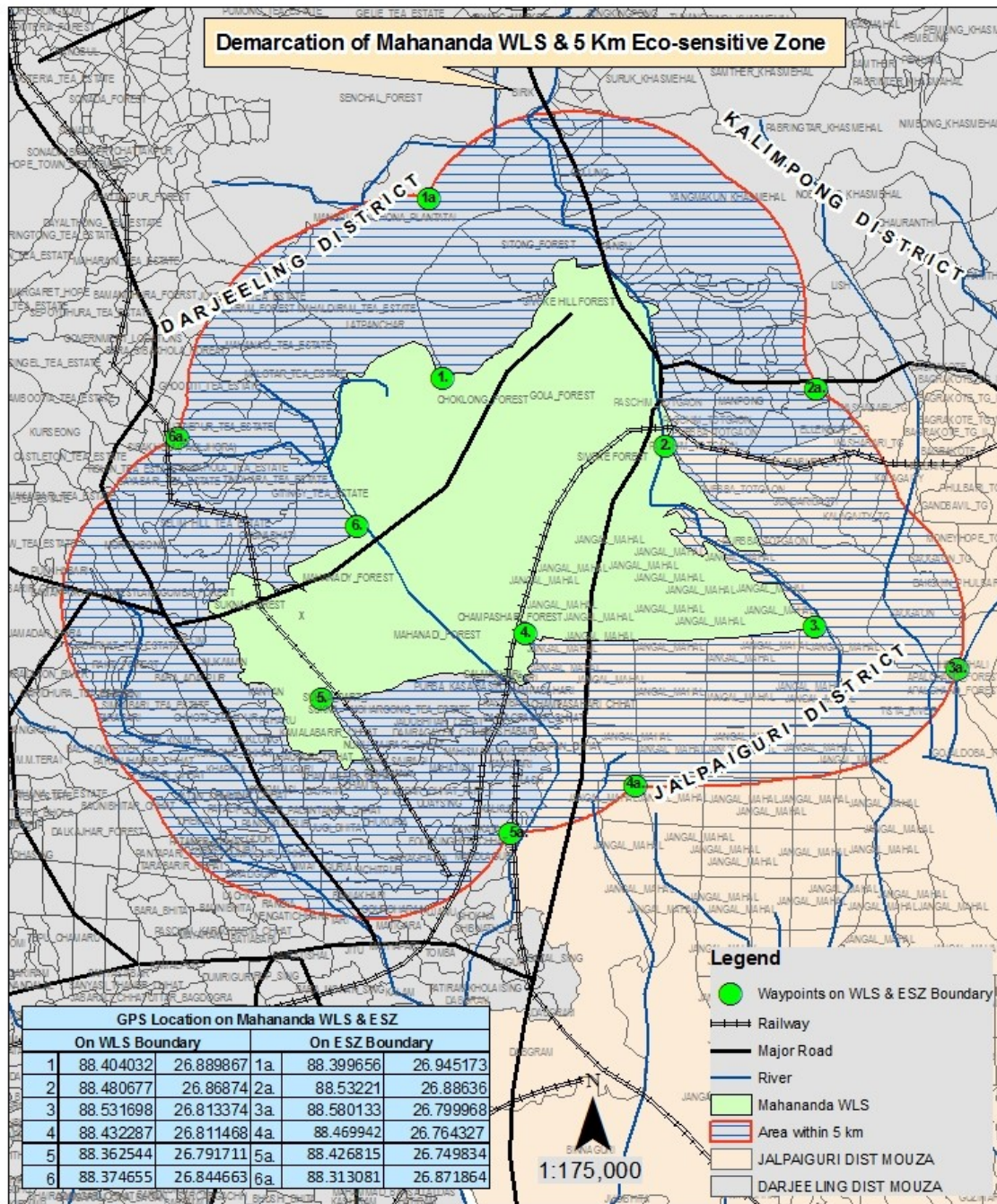
ANNEXURE- IIC

MAP SHOWING LANDUSE PATTERN OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY



ANNEXURE- IID

MAP OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH LATITUDE AND LONGITUDE OF PROMINENT LOCATIONS ON SURVEY OF INDIA (SOI) TOPOSHEET



## ANNEXURE-III

**TABLE A: GEO- COORDINATES OF PROMINENT LOCATIONS OF MAHANANDA WILDLIFE SANCTUARY**

Sl. No.	Longitude (E)	Latitude (N)
1	88°40403	26°88987
2	88°48068	26°86874
3	88°5317	26°81337
4	88°43229	26°81147
5	88°36254	26°79171
6	88°37466	26°84466

**TABLE B: GEO-COORDINATES OF PROMINENT LOCATIONS OF ECO-SENSITIVE ZONE**

Sl. No.	Longitude (E)	Latitude (N)
1a.	88°39966	26°945173
2a.	88°53221	26°88636
3a.	88°58013	26°799968
4a.	88°46994	26°764327
5a.	88°42682	26°749834
6a.	88°31308	26°871864

## ANNEXURE-IV

**LIST OF VILLAGES COMING UNDER ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH GEO-COORDINATES**

Sl. No.	Name of the Village	Land classification	Latitude	Longitude
1	Chakur	Revenue Village	N 26°46'26.42"	E88°28'19.06"
2	Prakash Nagar	Revenue Village	N26°46'6.52"	E88°26'52.48"
3	Sarugara	Revenue Village	N26°45'58.92"	E88°26'47.56"
4	Kalabari	Revenue Village	N26°46'24.0"	E88°25'19.0"
5	Mahismari	Revenue Village	N26°45'28.6"	E88°25'04.5"
6	Malahar	Revenue Village	N 26°44'26.8"	E88°24'57.3"
7	Champasari Chhat	Revenue Village	N26°44'26.8"	E88°24'57.3"
8	Nunu Bairagi	Revenue Village	N26°45'02.22"	E88°23'00.4"
9	Nunu Bairagir Chhat	Revenue Village	N26°45'27.99"	E88°23'48.98"
10	Uttar Palash	Revenue Village	N26°46'32.0"	E88°25'49.9"
11	Damra Gayer Chhat	Revenue Village	N26°45'44.29"	E88°23'33.54"
12	Jadubhitar Chhat	Revenue Village	N26°47'09.3"	E88°24'36.0"



13	Purba Karaibari Chhat	Revenue Village	N26°47'01.7"	E88°25'02.5"
14	Gulmakhari	Revenue Village	N26°48'04.4"	E88°24'11.2"
15	Karaibari	Revenue Village	N26°47'13.3"	E88°25'03.1"
16	Dariagram Chhat	Revenue Village	N26°47'7.64"	E88°25'16.69"
17	Sissabari	Revenue Village	N26°47'08.2"	E88°25'39.6"
18	Palash	Revenue Village	N26°46'32.0"	E88°25'49.9"
19	Boro Adalpur	Revenue Village	N26°46'37.19"	E88°20'43.53"
20	Khoklong	Revenue Village	N26°46'42.91"	E88°21'11.17"
21	Chhoto Adalpur	Revenue Village	N26°47'11.36"	E88°19'15.26"
22	Paharu	Revenue Village	N26°46'53.67"	E88°20'54.73"
23	Khoklong Chhat	Revenue Village	N26°46'32.22"	E88°21'13.07"
24	Kamala Barir Chhat	Revenue Village	N26°46'28.37"	E88°20'40.44"
25	Word 42	Revenue Village	N26°45'31.83"	E88°26'42.84"
26	Nimbu Basti	Revenue Village	N26°45'15.59"	E88°26'12.31"
27	Devidanga	Revenue Village	N26°45'57.5"	E88°25'07.2"
28	Daknikata P	Revenue Village	N26°45'10.2"	E88°25'01.9"
29	Kalkut P	Revenue Village	N 26°45'41.38"	E088°25'6.88"
30	Champasari	Revenue Village	N26°44'26.8"	E88°24'57.3"
31	Ward 46	Revenue Village	N26°44'34.76"	E88°24'47.65"
32	Satyajit Colony	Revenue Village	N 26°44'23.14"	E88°24'34.96"
33	Foutsingher Chhat	Revenue Village	N26°44'57.11"	E88°24'19.96"
34	Ujanu P	Revenue Village	N26°43'53.6"	E88°24'17.2"
35	Kabi Adam Singh Nagar	Revenue Village	N26°44'39.48"	E88°23'47.94"
36	Uttarayan TWP	Revenue Village	N26°43'21.61"	E88°23'37.80"
37	Dagapur	Revenue Village	N26°45'00.47"	E88°23'35.48"
38	Bara Gharia	Revenue Village	N26°44'50.3"	E88°23'29.0"
39	Gaur Charan	Revenue Village	N26°43'57.3"	E88°22'58.0"
40	Ghokla Jote	Revenue Village	N26°44'22.0"	E88°22'49.6"
41	Patharghata	Revenue Village	N26°45'38.38"	E88°22'20.21"
42	Dhakuria	Revenue Village	N26°45'20.4"	E88°22'31.8"
43	Gatigara	Revenue Village	N26°43'23.65"	E88°23'04.92"
44	Bania Khari	Revenue Village	N26°43'39.1"	E88°22'56.1"
45	Panchakulguri	Revenue Village	N26°45'14.4"	E88°20'42.7"
46	Jugibhita	Revenue Village	N26°44'56.79"	E88°21'54.76"
47	Guria	Revenue Village	N26°44'07.9"	E88°23'08.5"
48	Bataliguri	Revenue Village	N26°44'18.55"	E88°20'5.90"
49	Pataner Chhat	Revenue Village	N26°45'43.76"	E88°19'30.23"

50	Lalsara Chhat	Revenue Village	N26°46'44.8"	E88°20'16.2"
51	Dhemal	Revenue Village	N26°44'57.73"	E88°19'32.31"
52	Patan	Revenue Village	N26°45'57.63"	E88°19'19.59"
53	Ruhinir Chhat	Revenue Village	N26°47'22.83"	E88°19'00.21"
54	Khopalasi	Revenue Village	N26°45'34.7"	E88°20'24.1"
55	Jhouguri	Revenue Village	N26°45'58.65"	E88°21'28.84"
56	Jhauguri Chhat	Revenue Village	N26°46'10.2"	E88°21'02.3"
57	Rajpiari	Revenue Village	N26°45'40.9"	E88°21'13.7"
58	Chamtaguri Chhat	Revenue Village	N26°45'58.2"	E88°22'15.8"
59	Chamta	Revenue Village	N26°46'13.89"	E88°21'27.59"
60	Panchanai	Revenue Village	N26°44'43.87"	E88°3'54.84"
61	Mohurgong TG	Tea Garden	N26°46'47.8"	E88°22'19.1"
62	Salbari Chhat(2nd)	Revenue Village	N26°45'57.3"	E88°23'00.4"
63	Fulbari Pataner Chhat	Revenue Village	N26°46'08.78"	E88°19'20.45"
64	Sitong Forest	Forest	N26°54'55.7"	E88°24'33.9"
65	Sivoke Forest	Forest	N26°52'42.6"	E88°28'14.4"
66	Latpanchar	Forest	N26°54'41.2"	E88°24'19.7"
67	Sepoydhura	Tea Garden	N26°50'27.0"	E88°20'64.0"
68	Norbong	Tea Garden	N26°51'15.45"	E88°32'32.18"
69	Simring TG	Tea Garden	N26°53'25.45"	E88°21'37.29"
70	Tindharia T.G	Tea Garden	N26°51'17.66"	E88°20'44.85"
71	Rhontong	Revenue Village	N26°50'10.51"	E88°20'33.15"
72	Bauni Bhitari Chhat	Revenue Village	N26°45'44.94"	E88°18'44.60"
73	Fulbari Chhat	Revenue Village	N26°45'21.06"	E88°19'02.45"
74	Khaprail	Revenue Village	N26°45'36.18"	E88°20'14.51"
75	Patan Jhaner Chhat	Revenue Village	N26°45'05.24"	E88°19'03.20"
76	Pairkumari	Tea garden	N26°46'31.30"	E88°20'09.02"
77	Saptagiri Khelaghar T.G	Tea garden	N26°44'14.10"	E88°25'47.17"
78	Simulbari T.G	Tea garden	N26°47'33.49"	E88°18'33.67"
79	Raki Forest	Forest	N26°47'48.61"	E88°17'28.03"
80	Bamonpokhri Forest	Forest	N 26°48'56.87"	E88°16'48.75"
81	Lama Gumba Forest	Forest	N26°49'8.98"	E88°18'42.11"
82	Rohini T.G	Tea Garden	N26°50'22.23"	E88°17'23.70"
83	Selim hill T.G	Tea Garden	N26°50'23.53"	E88°19'8.66"
84	Lizziepur T.G	Tea Garden	N26°52'20.47"	E88°19'52.37"
85	Gayabari T.G	Tea Garden	N26°51'38.04"	E88°19'34.90"
86	Mahal Diram T.G	Tea Garden	N26°54'49.82"	E88°21'2.33"

87	Toryak Khasmahal	Revenue Village	N26°56'04.1"	E88°20'53.8"
88	Selpu Khasmahal	Revenue Village	N26°56'09.0"	E88°23'55.3"
89	Barasit Tong Khasmahal	Revenue Village	N26°56'10.8"	E88°22'59.5"
90	Rolak Khasmahal	Revenue Village	N26°56'59.0"	E88°24'14.5"
91	Rongchong Khasmahal	Revenue Village	N26°58'2.24"	E88°25'4.18"
92	Kandung Forest Basti	Revenue Village	N26°56'31.12"	E88°25'52.0"
93	Gulling Forest	Revenue Village	N26°57'22.1"	E88°27'01.6"
94	Yang Mukum Khasmahal	Revenue Village	N26°56'08.4"	E88°29'14.5"
95	Paschim Totgaon	Revenue Village	N26°50'26.4"	E88°31'28.4"
96	Purba Totgaon	Revenue Village	N26°50'30.9"	E88°31'31.7"
97	Ellenburry T.G	Tea garden	N26°51'33.2"	E88°32'08.5"
98	Sunderi Basti	Revenue Village	N26°51'17.9"	E88°31'34.6"
99	Kalagaity T.G.	Tea Garden	N26°51'14.5"	E88°32'45.4"
100	Saogaon T.G	Tea Garden	N26°51'05.0"	E88°35'13.9"
101	Saogaon	Revenue Village	N26°49'42.9"	E88°33'52.8"

**ANNEXURE –V****Performa of Action Taken Report:- Eco-sensitive Zone Monitoring Committee.**

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities not covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.

**MINISTRY OF ENVIRONMENT, FOREST AND CLIMATE CHANGE**

**NOTIFICATION**

New Delhi, the 6th September, 2024

**S.O. 3832(E).**—In supersession of Ministry's final notification S.O. 3237(E), dated 22<sup>nd</sup> September, 2020, the following draft of the notification, which the Central Government proposes to issue in exercise of the powers conferred by sub-section (1), read with clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of section 3 of the Environment (Protection) Act, 1986 (29 of 1986) is hereby published, as required under sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, for the information of the public likely to be affected thereby; and notice is hereby given that the said draft notification shall be taken into consideration on or after the expiry of a period of sixty days from the date on which copies of the Gazette containing this notification are made available to the public.;

Any person interested in making any objections or suggestions on the proposals contained in the draft notification may forward the same in writing, for consideration of the Central Government within the period so specified to the Secretary, Ministry of Environment, Forest and Climate Change, Indira Paryavaran Bhawan, Jorbagh Road, Aliganj, New Delhi-110 003, or send it to the e-mail address of the Ministry at esz-mef@nic.in

**Draft Notification**

**WHEREAS**, the Mahananda Wildlife Sanctuary is situated in Darjeeling and Jalpaiguri districts of West Bengal which are characterized by forest and riverine ecosystem adjoining tea gardens and villages with diverse ethnicities. The Sanctuary has an area of 161.17 square kilometers harboring species of Gaur (*Bos gaurus*). It also acts as a corridor for sustaining population of wild elephants in North Bengal in between Teesta and Mechi River, between Gorumara National Park, Baikunthpur Forests and between Teesta river and Forests of Kalimpong division;

**AND WHEREAS**, Mahananda Wildlife Sanctuary is characterized by elephant migration route and variety of migratory elephant takes shelters. Royal Bengal tiger (*Panthera tigris*) was also reported from the Sanctuary during monsoons and winter seasons. The area is also famous for chital (*Axis axis*), barking deer (*Muntiacus muntjak*), boar (*Sus scrofa*), pangolin (*Manis crassicaudata*), sambar (*Rusa unicolor*), Rhesus monkey (*Macaca mulatta*), Himalayan black bear (*Ursus thibetanus laniger*), fishing cat (*Prionailurus viverrinus*), jungle cat (*Felis chaus*), clouded leopard (*Neofelis nebulosa*), rare mountain goat (*Capricornis thar*), etc.;

**AND WHEREAS**, the important flora of the Mahananda Wildlife Sanctuary *Phoenix rupicola* (endemic), akashmoni (*Acacia auriculiformis*), sirish (*Albizia falcataria*), mandane (*Acrocarpus fraxinifolius*), haldu (*Adina cordifolia*), mahaneem (*Alianthus exelsa*), neem (*Azadiracta indica*), kadam (*Anthocephalus cadamba*), chaplasi/Ban kathal (*Artocarpus chaplasha*), lahasune (*Amoora rehituka*), kainjal/urium (*Bischofia javanica*), simul (*Bombax ceiba*), birch/aulesaur (*Betula cylindrostachya*), kumbhi (*Careya arborea*), setisal / satsayer (*Delbergia latifolia*), phaledo (*Erythrina arborens*), rudrakha (*Elaeocarpus sphaericus*), bakphul (*Sesbania grandiflora*), sal, sakhua (*Shorea robusta*), cloroti (*Swietenia febrifuga*), khanakpa (*Tetradium fraxinifolium*), tuni/tun (*Toona ciliata*), bhalu kath (*Talaume hodgsoni*), pipli – aule (*Ulmus lancifolia*) asharay (*Vabernun erubescens*), falamay (*Walsura tabulate*), lohakat (*Xylia dolabriformis*), kul (*Zizyphus mauritiana*) etc.;

**AND WHEREAS**, the major fauna of the Mahananda Wildlife Sanctuary includes mammals such as Sikkim large-clawed shrew (*Soriculus nigrescens* Gray), Hodgson's brown-toothed shrew (*Episoriculus caudatus* Horsfield), Indian long-tailed shrew (*Soriculus leucops* Horsfield), Himalayan water shrew (*Chimmarogale platycephala himalayica*), fulvour fruit bat (*Rousettus leschenaultii*), demares flying fox (*Pteropus giganteus*), Dobson's tube nosed bat (*Murinacyclotis*, Dobson), Himalayan hairy-winged bat (*Harioocephalus harpia lasyuras*, Hodgson), Assamese macaque (*Maeaea assamensis pelops*, Hodgson), small Indian civet (*Viverricula indica*), toddy cat (*Paradosurus hermaphrodites*), leopard (*Panthera pardus*), gaur (*Ribos frontatis gaurus*), common otter (*Lutra lutra*), Elephant (*Elephas indicus*), serow (*Copricornis sumatraensis* Hodgson), Indian or black naped hare (*Lepus nigricollis ruficaudatus*, Geoffroy), lesser giant flying squirrel (*Petaurista elegans*, Gray), etc.;

**AND WHEREAS**, the bird species recorded from the Sanctuary are black-arrested baza (*Avideda leuphotes syama*), western coas hawk (*Accipiter badius scheidowl*), besta sparrow hawk (*Accipiter virgatus affinis*), Himalayan hawk-eagle (*Spisetus nipalensis nipalensis*), block or king vulture (*Torgos calvus*), Himalayan falconet (*Microhierax caerulescens*), Himalayan kestrel (*Falco tinnunculus interstinctus*), blossom-headed parakeet (*Psittacula cyanocephala bengalensis*), Hodgson's hawk-cuckoo (*Cuculus fagax niscolor*), Himalayan cuckoo (*Cuculus saturatus saturates*), tawny fish owl (*Bubo flavipe*), collard pigmy owl (*Glaucidium brodiei brodiei*), Himalayan barred owl (*Glaucidium cuculoides*), Himalayan brown wood owl (*Strix newarensis*), Himalayan jungle nightjar (*Caprimulgus indicus*), broad-villed roller (*Ebrustomus orientalis cyanicollis*), white-breasted kingfisher (*Halcyon smyrnensis*), blue naped pitta (*Pitta nipalensis*), green breasted pitta (*Pitta sordica cuculata*), rufous short-toed (*Calandrella cinerea dukhunesis*), Sikkim long-tailed minivet (*Pericrocotus etholoous latetus*), scarlet minivet (*Pericrocutus flammeus*), brown backed pied flycatcher shrike (*Hemipus picatus capitalis*), black crested yellow bulbul (*Pycnotus melancicterus flaviventris*), brown dipper (*Cinclus pallasii tenuirostris*), rusty bellied shortwing (*Branchuetyryz hyperythrea*), Nepal shortwing (*Brechupteryx leucophrys nipalensis*), purple thrush (*Cochoa purporea*), green thrush (*Cochoa viridis*),

Assam red-fronted babbler (*Stachyridopsis rufifrons ambigua*), red-headed babbler (*Stachyris ruficeps*), rufous bellied nillava (*Niltava sundara*), pale blue flycatcher (*Niltava unicolor*), blue throated flycatcher (*Niltava rubeculoides*), etc.;

AND WHEREAS, the major reptiles and amphibians found in Mahananda Wildlife Sanctuary are Fan-throated lizard (*Sitana ponticeriana*), Garden lizard (*Calotes ersicolor*), Bark Gecko (*Hemidactylus leschenaultia*), Ornamental flying snake (*Chrysopale ornate*), King Cobra (*Ophiophagus hanna*), Cobra (*Naja naja*), Buff-striped keel back (*Amphiesma stolata*), Land monitor lizard (*varanus bengalensis*), Common Indian Skink (*Mabuya carinata*), Indian tent turtle (*Kachuga tentoria*), Indian Bull Frog (*Rana tigerina*), Tree Frog (*Polypedates leucomystax*), Ballon Frog (*Uperodon globulosus*), Leaping Frog (*Rana erythraea*), Warty Frog (*Rana Verrucosa*) etc ;

AND WHEREAS, the major butterflies so far known to be found in Mahananda Wildlife Sanctuary are, Common Bluebottle butterfly (*Graphium sarpedon*), Tailed Jay butterfly (*Graphium Agamemnon*), Common Five ring butterfly (*Ypthima baldus*), Plain Tiger butterfly (*Danaus*), Common Leopard butterfly (*Phalanta Phalantha*), Banded Treebrown butterfly *Neope confuse*, Psyche butterfly (*Leptosia nina*), Crimson Rose butterfly (*Pachliopta hector*), Danaid eggfly butterfly (*Hypolimnas misippus*), Chocolate Pansy butterfly (*Precis iphita*), Painted Jazebel butterfly (*Delias hyperate*), Oakleaf butterfly (*Kallima horsfieldi*), Common Nawab butterfly (*Charaxes athamus*), Common Sailor butterfly (*Neptis hylas*), Striped Tiger butterfly (*Danaus genutia*), Common Map (*Cyrestis thyodbmus*), Tawny Rajah butterfly (*Charaxes bernardus*) etc;

AND WHEREAS, for effective conservation and protection of the floral and faunal biodiversity of Mahananda Wildlife Sanctuary, the extent of different anthropogenic pressures has to be regulated as the immediate area adjoining this fragile ecosystem is much ecologically sensitive having great impact on this protected area and wildlife in whole of North Bengal;

AND WHEREAS, it is necessary to conserve and protect the area, the extent and boundaries of Mahananda Wildlife Sanctuary which are specified in paragraph 1 as Eco-sensitive Zone from ecological, environmental and biodiversity point of view and to prohibit industries or class of industries and their operations and processes in the said Eco-sensitive Zone;

**NOW, THEREFORE,** , in exercise of the powers conferred by sub-section (1) clause (v) and clause (xiv) of sub-section (2) and sub-section (3) of Section 3 of the Environment (Protection) Act, 1986 (29 of 1986) read with sub-rule (3) of rule 5 of the Environment (Protection) Rules, 1986, the Central Government hereby notify 1 kilometer to 18.16 kilometers from the boundary of the Mahananda Wildlife Sanctuary in Darjeeling , Kalimpong and Jalpaiguri District in the State of West Bengal as the Eco-sensitive Zone (hereafter in this notification referred to as Eco-sensitive zone) details of which are as under, namely:-

#### **1. Extent and boundaries of Eco-Sensitive Zone-**

- (1) The Eco-sensitive Zone is extends from 1 kilometer to 18.16 kilometers around the boundary of Mahananda Wildlife Sanctuary and the area of the Eco-sensitive Zone is approximately 539.86 square kilometer.
- (2) The boundary description of the Eco Sensitive Zone of Mahananda Wildlife Sanctuary is appended as **Annexure-I**.
- (3) The Maps of the Eco-sensitive Zone around Mahananda Wildlife Sanctuary and Geo- coordinates of the important way points is appended as **Annexure- II A, Annexure II B Annexure II C and Annexure II D**.
- (4) Geo Coordinates on the boundary of Mahananda Wildlife Sanctuary and its Eco-sensitive zone are appended at **Annexure -III**.
- (5) The list of areas falling (Villages, Tea Gardens, Forests) under the Eco-sensitive Zone is appended as **Annexure-IV**.

#### **2. Zonal Master Plan for Eco-Sensitive Zone-**

- (1) The State Government shall, for the purposes of the Eco-sensitive Zone prepare a Zonal Master Plan within a period of two years from the date of publication of this notification in the Official Gazette, in consultation with local people and adhering to the stipulations given in this notification for approval of the competent authority in the State Government.
- (2) The Zonal Master Plan for the Eco-sensitive Zone shall be prepared by the State Government in such manner as is specified in this notification and also in consonance with the relevant Central and State laws and the guidelines issued by the Central Government, if any.
- (3) The Zonal Master Plan shall be prepared in consultation with the following Departments of the State Government, for integrating the ecological and environmental considerations into the said plan:-

- (i) Forest;
  - (ii) Revenue;
  - (iii) Agriculture;
  - (iv) Panchayati Raj and Rural Development;
  - (v) Irrigation and Flood Control;
  - (vi) Tourism;
  - (vii) Municipal and Urban Development;
  - (viii) Public Works Department and Highway;
  - (ix) West Bengal State Pollution Control Board;
  - (x) Environment;
  - (xi) Representatives from Association of Tea Gardens, Railways, Defense, NHPC and Indian Oil Corporation.
- (4) The Zonal Master Plan shall not impose any restriction on the approved existing land use, infrastructure and activities, unless so specified in this notification and the Zonal Master Plan shall factor in improvement of all infrastructure and activities to be more efficient and eco-friendly.
  - (5) The Zonal Master Plan shall provide for restoration of denuded areas, conservation of existing water bodies, management of catchment areas, watershed management, groundwater management, soil and moisture conservation, needs of local community and such other aspects of the ecology and environment that need attention.
  - (6) The Zonal Master Plan shall demarcate all the existing worshipping places, villages and urban settlements, types and kinds of forests, agricultural areas, green area, such as, parks, horticultural areas, orchards, lakes and other water bodies with supporting maps giving details of existing and proposed land use features.
  - (7) The Zonal Master Plan shall regulate development in Eco-sensitive Zone and adhere to prohibited and regulated activities listed in the Table in paragraph 4 and also ensure and promote eco-friendly development for security of local communities' livelihood.
  - (8) The Zonal Master Plan shall be co-terminus with the Regional Development Plan.
  - (9) The Zonal Master Plan so approved shall be the reference document for the Monitoring Committee for carrying out its functions of monitoring in accordance with the provisions of this notification.
  - (10) Pending preparation and approval of the Zonal Master Plan, any new developmental activities shall be governed by provisions specified at paragraph 6 of sub-para (1) and (2).
- 3. Measures to be taken by the State Government.** - The State Government shall take the following measures for giving effect to the provisions of this notification, namely:-
- (1) **Land use.**— (a) Forests, horticulture areas, agricultural areas, parks and open spaces earmarked for recreational purposes in the Eco-sensitive Zone shall not be used or converted into areas for commercial or residential or industrial activities:

Provided that the conversion of agricultural and other lands, for the purposes other than that specified at part (a) above, within the Eco-sensitive Zone may be permitted on the recommendation of the Monitoring Committee, and with the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the Central Government or the State Government as applicable and *vide* provisions of this notification, to meet the residential needs of the local residents and for activities such as-

- (i) widening and strengthening of existing roads and construction of new roads;
- (ii) construction and renovation of infrastructure and civic amenities;
- (iii) small scale industries not causing pollution;
- (iv) cottage industries including village industries; convenience stores and local amenities supporting eco-tourism including home stay; and
- (v) promoted activities given in paragraph 4:

Provided further that no use of tribal land shall be permitted for commercial and industrial development activities without the prior approval of the competent authority under Regional Town Planning Act and other rules and regulations of the State Government and without compliance of the provisions of

article 244 of the Constitution or the law for the time being in force, including the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 (2 of 2007):

Provided also that any error appearing in the land records within the Eco-sensitive Zone shall be corrected by the State Government, after obtaining the views of Monitoring Committee, once in each case and the correction of said error shall be intimated to the Central Government in the Ministry of Environment, Forest and Climate Change:

Provided also that the correction of error shall not include change of land use in any case except as provided under this sub-paragraph;

- (b) efforts shall be made to reforest the unused or unproductive agricultural areas with afforestation and habitat restoration activities.
- (2) **Natural water bodies.**-The catchment areas of all natural springs shall be identified and plans for their conservation and rejuvenation shall be incorporated in the Zonal Master Plan and the guidelines shall be drawn up by the State Government in such a manner as to prohibit development activities at or near these areas which are detrimental to such areas.
- (3) **Tourism or eco-tourism.**- (a) All new eco-tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be as per the Tourism Master Plan for the Eco-sensitive Zone;
- (b) the Tourism Master Plan shall be prepared by the State Department of Tourism in consultation with the State Departments of Environment and Forests;
- (c) the Tourism Master Plan shall form a component of the Zonal Master Plan;
- (d) the Tourism Master Plan shall be drawn based on the study of carrying capacity of the Eco-sensitive Zone;
- (e) the activities of eco-tourism shall be regulated as under, namely:-
- (i) new construction of hotels and resorts shall not be allowed within one kilometre from the boundary of the protected area or upto the extent of the Eco-sensitive Zone, whichever is nearer;
- Provided that beyond the distance of one kilometer from the boundary of the protected area till the extent of the Eco-sensitive Zone, the establishment of new hotels and resorts shall be allowed only in pre-defined and designated areas for eco-tourism facilities as per Tourism Master Plan;
- (ii) all new tourism activities or expansion of existing tourism activities within the Eco-sensitive Zone shall be in accordance with the guidelines issued by the Central Government and the eco-tourism guidelines issued by the National Tiger Conservation Authority (as amended from time to time) with emphasis on eco-tourism, eco-education and eco-development;
- (iii) until the Zonal Master Plan is approved, development for tourism and expansion of existing tourism activities shall be permitted by the concerned regulatory authorities based on the actual site specific scrutiny and recommendation of the Monitoring Committee and no new hotel, resort or commercial establishment construction shall be permitted within Eco-sensitive Zone area.
- (4) **Natural heritage.**- All sites of valuable natural heritage in the Eco-sensitive Zone, such as the gene pool reserve areas, rock formations, waterfalls, springs, gorges, groves, caves, points, walks, rides, cliffs, etc. shall be identified and a heritage conservation plan shall be drawn up for their preservation and conservation as a part of the Zonal Master Plan.
- (5) **Man-made heritage sites.**- Buildings, structures, artefacts, areas and precincts of historical, architectural, aesthetic, and cultural significance shall be identified in the Eco-sensitive Zone and heritage conservation plan for their conservation shall be prepared as part of the Zonal Master Plan.
- (6) **Noise pollution.** - Prevention and control of noise pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Noise Pollution (Regulation and Control) Rules, 2000 and its amendments.
- (7) **Air pollution.**- Prevention and control of air pollution in the Eco-sensitive Zone shall be carried out in accordance with the provisions of the Air (Prevention and Control of Pollution) Act, 1981 (14 of 1981) and Environment (Protection) Act, 1986 and the rules made there under these Acts.
- (8) **Discharge of effluents.**- The discharge of treated effluent in Eco-sensitive Zone shall be in accordance with the provisions of the Water (Prevention and Control of Pollution) Act, 1974 (6 of 1974) and Environment (Protection) Act, 1986 and the rules made there under these Acts.
- (9) **Solid wastes.**- Disposal and Management of solid wastes shall be as under:-

- (a) the solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number S.O. 1357 (E), dated the 8<sup>th</sup> April, 2016 and as amended from time to time; the inorganic material may be disposed in an environmental acceptable manner at site identified outside the Eco-sensitive Zone;
- (b) the local authorities shall draw up plans for the segregation of solid wastes into biodegradable and non-biodegradable components;
- (c) (iii) the biodegradable material shall be recycled preferably through composting or vermiculture;
- (d) (iv) the inorganic material may be disposed in an environmentally acceptable manner at site(s) identified outside the Eco-sensitive Zone and no burning or incineration of solid wastes shall be permitted in the Eco-sensitive Zone.

**(10) Bio-Medical Waste.**— Bio-Medical Waste Management shall be as under:-

- (a) the Bio-Medical Waste disposal in the Eco-sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 343 (E), dated the 28<sup>th</sup> March, 2016;
- (b) safe and Environmentally Sound Management of Bio-Medical Wastes in conformity with the existing rules and regulations using identified technologies may be allowed within the Eco-sensitive Zone.

**(11) Plastic waste management.** - The plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 340(E), dated the 18<sup>th</sup> March, 2016, as amended from time to time.

**(12) Construction and demolition waste management.**- The construction and demolition waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Construction and Demolition Waste Management Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change *vide* notification number G.S.R. 317(E), dated the 29<sup>th</sup> March, 2016, as amended from time to time.

**(13) E-waste.**- The e - waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the E-Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time.

**(14) Vehicular traffic.**— The vehicular movement of traffic shall be regulated in a habitat friendly manner and specific provisions in this regard shall be incorporated in the Zonal Master Plan and till such time as the Zonal Master plan is prepared and approved by the competent authority in the State Government, the Monitoring Committee shall monitor compliance of vehicular movement under the relevant Acts and the rules and regulations made thereunder.

**(15) Vehicular pollution.**- Prevention and control of vehicular pollution shall be in compliance with applicable laws and efforts shall be made for use of cleaner fuels.

**(16) Industrial units.**— (a) On or after the publication of this notification in the Official Gazette, no new polluting industries shall be permitted to be set up within the Eco-sensitive Zone;

- (b) only non-polluting industries shall be allowed within Eco-sensitive Zone as per the classification of Industries in the guidelines issued by the Central Pollution Control Board in February, 2016, as amended from time to time, unless so specified in this notification, and in addition, the non-polluting cottage industries shall be promoted.

**(17) Protection of hill slopes.**- The protection of hill slopes shall be as under:-

- (a) the Zonal Master Plan shall indicate areas on hill slopes where no construction shall be permitted;
- (b) construction on existing steep hill slopes or slopes with a high degree of erosion shall not be permitted

**3. List of activities prohibited or to be regulated within Eco-sensitive Zone-**

All activities in the Eco-Sensitive Zone shall be governed by the provisions of the Environment Act and the rules made there under including the Environmental Impact Assessment Notification, 2006 (or the latest notification) and other applicable laws including the Forest (Conservation) Act, 1980 (69 of 1980), the Indian Forest Act, 1927 (16 of 1927), the Wildlife (Protection) Act 1972 (53 of 1972), and amendments made thereto and be regulated in the manner specified in the Table below, namely:-

TABLE

Sl. No.	Activity	Description
<b>A. Prohibited Activities</b>		
1.	Commercial mining, stone quarrying and crushing units.	(a) All new and existing mining (minor and major minerals), stone quarrying and crushing units shall be prohibited with immediate effect except for meeting the domestic needs of bona fide local residents including digging of earth for construction or repair of houses within Eco- sensitive Zone; (b) The mining operations shall be carried out in accordance with the orders of the Hon'ble Supreme Court, dated the 4 <sup>th</sup> August, 2006 in the matter of T.N. Godavarman Thirumulpad Vs. UOI in W.P.(C) No.202 of 1995; dated 21 <sup>st</sup> April, 2014 in the matter of Goa Foundation Vs. UOI in W.P.(C) No.435 of 2012; and dated the 28 <sup>th</sup> April, 2023 in the matter of T.N. Godavarman Thirumulpad Vs. UOI and in W.P.(C) No.202 of 1995.
2.	Setting of industries causing pollution (Water, Air, Soil, Noise, etc.).	No new or expansion of polluting industries in the Eco-sensitive Zone shall be permitted. Pollution prevention technologies and noise barriers should be installed by existing industries.
3.	Establishment of major hydroelectric project.	Prohibited.
4.	Use or production or processing of any hazardous substance/hazardous waste.	a) No hazardous waste treatment facility shall be located within the ESZ b) All hazardous waste generated inside the ESZ shall be taken outside the ESZ. No hazardous waste generated outside the ESZ will be allowed to be handled, processed or treated inside the ESZ
5.	Discharge of untreated effluents in natural water bodies or land area.	Prohibited.
6.	Setting up of new saw mills.	New or expansion of existing saw mills shall not be permitted within the Eco-sensitive Zone.
7.	Setting up of brick kilns.	Prohibited.
8.	Use of polythene bags and plastics.	Prohibited for tourism activity. For other commercial establishment, plastic below 50 microns will be prohibited
9.	Commercial use of firewood.	Prohibited.
10.	Commercial extraction of surface and ground water.	Prohibited.
11.	Introduction of Exotic species.	Prohibited.
12.	Solid waste treatment.	(a) The bio-degradable solid waste disposal and management in the Eco-sensitive Zone shall be carried out in accordance with the Solid Waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change <i>vide</i> notification number S.O. 1357 (E), dated the 8 <sup>th</sup> April, 2016; the inorganic material may be disposed in an environmentally acceptable manner at site identified outside the Eco- sensitive Zone. (b) No solid waste generated outside the Eco Sensitive Zone will be allowed to be treated/ processed within the Eco Sensitive Zone.
13.	Treatment of Bio-Medical waste.	(a) The Bio-Medical Waste disposal in the Eco Sensitive Zone shall be carried out in accordance with the Bio-Medical Waste Management, Rules, 2016 published by the Government of India in the Ministry of Environment, Forest and Climate Change <i>vide</i> notification number G.S.R 343 (E), dated the 28 <sup>th</sup> March, 2016. No Bio Medical Waste treatment facility shall be located within the Eco Sensitive Zone. (b) All waste generated from bio-medical units within the Eco-

		sensitive Zone shall be taken outside the Eco-sensitive Zone for treatment and disposal. No Bio-medical waste generated outside the Eco-sensitive Zone will be allowed to be handled, processed or treated inside the Eco-sensitive Zone.
14.	Treatment of plastic waste.	<p>(a) The Plastic waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the Plastic Waste Management Rules, 2016, published by the Government of India in the MoEF&amp;CC <i>vide</i> notification number G.S.R. 340(E), dated the 18<sup>th</sup> March, 2016, as amended from time to time. Additional site-specific restrictions may be prescribed in the Zonal Master Plan. No plastic waste treatment facility should be located inside the Eco-sensitive Zone.</p> <p>(b) All plastic waste generated inside the Eco-sensitive Zone shall be taken outside the Eco-sensitive Zone. No plastic waste generated outside the Eco-sensitive Zone will be allowed to be handled, processed or treated inside the Eco-sensitive Zone.</p>
15.	Treatment of E-waste.	<p>(a) The e-waste management in the Eco-sensitive Zone shall be carried out as per the provisions of the e-waste Management Rules, 2016, published by the Government of India in the Ministry of Environment, Forest and Climate Change, as amended from time to time. Specifications and additional site-specific restrictions may be prescribed in the Zonal Master Plan. No e-waste treatment facility should be located inside the Eco-sensitive Zone.</p> <p>(b) All e-waste generated inside the Eco-sensitive Zone shall be taken outside the Eco-sensitive Zone. No e-waste generated outside the Eco-sensitive Zone will be allowed to be handled, processed or treated inside the Eco-sensitive Zone.</p>
<b>B. Regulated Activities</b>		
16.	Commercial establishment of hotels and resorts.	<p>No new commercial hotels and resorts shall be permitted within one kilometer of the boundary of the Protected Area or upto the extent of Eco-sensitive zone, whichever is nearer, except for small temporary structures for Eco-tourism activities:          Provided that, beyond one kilometer from the boundary of the protected Area or upto the extent of Eco-sensitive Zone whichever is nearer, all new tourist activities or expansion of existing activities shall be in conformity with the Tourism Master Plan and guidelines as applicable.</p>
17.	Construction activities.	<p>(a) New commercial construction of any kind shall not be permitted within one kilometer from the boundary of the Protected Area or upto extent of the Eco-sensitive Zone whichever is nearer:          Provided that, local people shall be permitted to undertake construction in their land for their use including the activities listed in sub-paragraph (1) of paragraph 3 as per building bye-laws to meet the residential needs of the local residents:          Provided that the construction activity related to small scale industries not causing pollution shall be regulated and kept at the minimum, with the prior permission from the competent authority as per applicable rules and regulations, if any.</p> <p>(b) Beyond one kilometer it shall be regulated as per the Zonal Master Plan.</p>
18.	Small scale non-polluting industries.	Non-polluting industries as per classification of industries issued by the Central Pollution Control Board in February, 2016, as amended from time to time, and non-hazardous, small-scale and service industry, agriculture, floriculture, horticulture or agro-based industry producing products from indigenous materials from the Eco-sensitive Zone shall be permitted.
19.	Felling of trees.	(a) There shall be no felling of trees in the forest or Government or revenue or private lands without prior permission of the

		competent authority in the State Government. (b) The felling of trees shall be regulated in accordance with the provisions of the concerned Central or State Act and the rules made there under.
20.	Collection of Forest Produce or Non-Timber Forest Produce.	Regulated under applicable laws.
21.	Erection of electrical and communication towers and laying of cables and other infrastructures.	Regulated under applicable laws of underground cabling may be promoted.
22.	Infrastructure including civic amenities.	Taking measures of mitigation, as per applicable laws, rules and regulation and available guidelines.
23.	Widening and strengthening of existing roads and construction of new roads.	Taking measures of mitigation with proper Environment Impact Assessment, as per applicable laws, rules and regulation and available guidelines.
24.	Undertaking other activities related to tourism like over flying over the Eco-sensitive Zone area by hot air balloon, helicopter, drones, Microlites, etc.	Regulated as per the applicable laws.
25.	Protection of Hill Slopes and river banks.	Regulated as per the applicable laws.
26.	Movement of vehicular traffic at night.	Regulated as per applicable laws.
27.	Ongoing agriculture and horticulture practices by local communities along with dairies, dairy farming, aquaculture and fisheries.	Permitted as per the applicable laws for use of locals.
28..	Establishment of large-scale commercial livestock and poultry farms by firms, corporate and companies.	Regulated as per applicable laws except for meeting local needs.
29.	Open Well, Bore Well, etc. for agriculture or other usage.	Regulated and the activity should be strictly monitored by the appropriate authority.
30.	Discharge of treated waste water/effluents in natural water bodies or land area.	The discharge of treated waste water or effluents shall be avoided to enter into the water bodies and efforts shall be made for recycle and reuse of treated waste water. Otherwise, the discharge of treated waste water/effluent shall be regulated as per the applicable laws.
31.	Eco-tourism.	Regulated as per the applicable laws.
32.	Commercial Sign boards and hoardings.	Regulated as per the applicable laws.
<b>C. Promoted Activities</b>		
33.	Rain water harvesting.	Shall be actively promoted.
34.	Organic farming.	Shall be actively promoted.
35.	Adoption of green technology for all activities.	Shall be actively promoted.
26.	Cottage industries including village artisans, etc.	Shall be actively promoted.
37.	Use of renewable energy and fuels.	Bio-gas, solar light etc. shall be actively promoted.
38.	Agro-Forestry.	Shall be actively promoted.
39.	Plantation of Horticulture and Herbals.	Shall be actively promoted.
40.	Use of eco-friendly transport.	Shall be actively promoted.
41.	Skill Development.	Shall be actively promoted.
42.	Restoration of Degraded Land/ Forests/ Habitat.	Shall be actively promoted.
43.	Environmental Awareness.	Shall be actively promoted.
44.	Sustainable Forest Management Activities.	Shall be actively promoted.

### 5. Monitoring Committee for Monitoring the Eco-Sensitive Zone Notification-

For effective monitoring of the provisions of this notification under sub-section (3) of section 3 of the Environment (Protection) Act, 1986, the Central Government hereby constitutes a Monitoring Committee, comprising of the following, namely:-

S.No.	Constituent of the Monitoring Committee	Designation
(i)	Concerned District Collector	<i>ex-officio</i> , Chairman;
(ii)	A representative of Non-governmental Organization working in the field of wildlife conservation (including heritage conservation) to be nominated by the State Government for time to time every three years	Member;
(iii)	An expert in the area of ecology from reputed Institution or University to be nominated by the State Government from time to time every three years.	Member;
(iv)	An expert in Biodiversity to be nominated by the State Government from time to time every three years.	Member;
(v)	A representative from State Public Works Department	<i>ex-officio</i> , Member;
(vi)	A representative from State Pollution Control Board	<i>ex-officio</i> , Member;
(vii)	Concerned Divisional Forest Officer	<i>ex-officio</i> , Member-Secretary.

#### 6. Functions of the Monitoring Committee –

- (1) The Monitoring Committee shall, based on the actual site-specific conditions scrutinise, the activities covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forest, vide number S.O. 1533 (E), dated the 14th September, 2006, and are falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, and referred to the Central Government in the Ministry of Environment, Forest and Climate Change or the State Environment Impact Assessment Authority, as the case maybe, for prior environmental clearances under the provisions of the said notification.
- (2) The activities not covered in the Schedule to the notification of the Government of India in the erstwhile Ministry of Environment and Forests vide number S.O. 1533 (E), dated the 14th September, 2006 and falling in the Eco-sensitive Zone, except for the prohibited activities as specified in the Table under paragraph 4 thereof, shall be scrutinised by the Monitoring Committee based on the actual site-specific conditions and referred to the concerned Regulatory Authorities.
- (3) The Member-Secretary of the Monitoring Committee or the concerned Collector or the concerned Deputy Conservator of Forests shall be competent to file complaint under section 19 of the Environment (Protection) Act, 1986 against any person who contravenes the provisions of this notification.
- (4) The Monitoring Committee may invite representative or expert from concerned Department, representative from industry associations or concerned stakeholders to assist in its deliberations depending on the requirements on case to case basis.
- (5) The Monitoring Committee shall submit the annual action taken report of its activities for the period up to the 31st March of every year by the 30th June of that year to the Chief Wildlife Warden of the State in pro-forma specified in **Annexure-V**, appended to this notification.
- (6) The Central Government may give such directions in writing, as it deems fit, to the Monitoring Committee for effective discharge of its functions.

7. **Additional Measures:** The Central Government and State Government may specify additional measures, if any, for giving effect to provisions of this notification.

8. **Supreme Court, etc. orders.** The provisions of this notification shall be subject to the orders, if any passed or to be passed by the Hon'ble Supreme Court of India or High Court or the National Green Tribunal.

[F. No. 25/36/2016/ESZ-RE]

Dr. S. KERKETTA, Scientist 'G'

## Annexure I

**BOUNDARY DESCRIPTION OF ECO-SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY**

In the **Northern Side**, the ESZ has a common boundary with Kurseong forest division blocks like Babukhola forest, Mahaldiram forest, Bara Sittong Khasmahal, Longku Khasmahal, Rolak Khasmahal, Lizziepur and Makaibari Tea garden.

The **Western Boundary**, the ESZ is moving along the Pankabhari road to a certain extent having boundary with Makaibari Tea Garden, Patong Tea Garden, Manjhua Forest, Eastern Boudary of Mechi River, Suraj Barer Chat, Sirsia Tea Garden, Merry view Tea Garden, Sanyasi Thaner Chat, part of Bengdubi Military Station, Balason River, Fulbari Chat, Paten Jarer Chat, then ESZ runs along the Maneckshaw Marg and Bikas Road and merges with the 1 km minimum ESZ line from the Mahananda PA till it cuts NH 55. Then it moves along Panchanoi river and boundary of Mohurgong-Gulma Tea Garden on the eastern side.

The Demarcated **Southern Boundary** of ESZ merges with 1 km minimum ESZ line from Mahananda PA sharing boundary with Toribari-Pulman road. After reaching Bengal Safari the boundary of ESZ turns downward to 70 meters north of Sevoke road and Sevoke Military Station. Further it runs southward constituting the Forest of Baikunthapur like Sarugarah, Dabgram, Ambari, Belacoba Ranges till 300 meters north of Gajoldoba road finally meeting **Point E (N26° 47' 54.38"E88° 32' 02.16")**.

The **Eastern Boundary** of ESZ runs from **Point E (N26° 47' 54.38"E88° 32' 02.16")** to 500 meters eastward to the of Eastern Boundary of Teesta river bed sharing boundary with Washabari tea garden, Mongpong Forest, Gulling Forest of Kalimpong forest division and Yang Khasmahal.

**DETAILED DESCRIPTION OF THE BOUNDARY OF THE ECO SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY ALONG WITH IMPORTANT GEO COORDINATE REFERENCES**

EXTENT	DESCRIPTION
NORTHERN	From <b>point I(N26° 58' 02.98" E88° 26' 14.62" )</b> , ESZ boundary moves in western direction cutting across the Teesta river channel to the point N26° 57' 46.42"E88° 25' 29.83"; Further it moves along the ridge in the south western direction between the Kandung Forest busty and Lonku khasmahal to the point N26° 57' 15.85"E88° 25' 17.56"; Further it moves in south western direction up to the point N26° 56' 31.08"E88° 25' 15.15". Then the boundary moves in western direction cutting across selphu-6th mile road up to the point N26° 56' 17.37"E88° 24' 26.18". Further it moves in south western direction up to the point N26° 55' 03.23"E88° 23' 34.26". Then moving along the ridge parallel to the Latpanchor forest approximately at a distance of 1 km from it to the point N26° 54' 26.31"E88° 22' 39.37". Then further in western direction cutting Simringtea garden to the point N26° 53 36.61 E88° 21 12.66. Then further in south western direction cutting across Gitingy Tea Garden up to the point N26° 52' 30.18"E88° 20 52.36. Then moves down the hill to the point N26° 51' 54.62"E88° 20' 57.54". Then moves in western direction up to the point N26° 51' 45.75"E88° 20' 44.86". Further down south towards Nurbang Tea Garden up to the point N26° 50' 39.61"E88° 21' 08.76". Then towards western side to the point N26° 50' 27.48"E88° 20' 33.50". Then further towards western side to the point N26° 50' 31.22"E88° 20' 23.08". Then towards northern direction towards the point N26° 50' 33.63"E88° 20' 20.96". Then towards eastern side up to the point N26° 50' 34.16"E88° 20' 22.57". Then further north to this point N26° 50' 38.09"E88° 20' 19.51". Then further north to the point N26° 50' 41.01"E88° 20' 17.09". Then towards north west direction to the point N26° 50' 53.77"E88° 19' 51.44". Then further north west to point N26° 50' 59. 31" E88° 19' 25.87". To the western side up to the point N26° 50' 57.29"E88° 19' 19.21". Then moving in western direction along the road up to the point N26° 50' 56 .01"E88° 19' 17.78". Then moving along the road further north up to the point N26° 50' 56.04"E88° 19' 14.34". Further in western direction up to the point N26° 50' 40.30"E88° 18' 47.90". Then further north up to the point N26° 50' 44.86"N88° 18' 46.25". Then further west up to the point N26° 50' 47.58"E88° 18' 28.75". Then further to the west to the point N26° 50' 44.14"E88° 18' 18.32". Then further to the north to the point N26° 50' 44.97"E88° 18' 17.18". Then further west to the point N26° 50' 41.85"E88° 18' 12.50". Then further south west to the point N26° 50' 38.99"E88° 18' 10.05" which is approximately at the distance of 30 meters from Subash Ghising marg. Then to the north at Kurseong-Matigara road to the point N26° 50' 39.82"E88° 18' 09.32". Then further west to the point N26° 50' 36.10"E88° 18' 06.76". Then further south to the point N26° 50' 34.86"E88° 18' 08.30". Then to the west to the point N26° 50 33.83 E88° 18' 07.24". Then to the north in

	<p>Kurseong-Matigara road to the point N26° 50' 36.81"E88° 18' 04.78".Then to further north west along the Kurseong-Matigara road to the point N26° 50' 36.33"E88° 18' 00.17".Further it moves along the Kurseong-Matigara highway up to the point N26° 50' 32.76"E88° 18' 01.64".Then further movement in the northern direction up to the <b>Point J(N26° 50' 36.46"E88° 17' 53.72")</b>.</p>
WESTERN	<p>From <b>Point J ( N26° 50' 36.46" E88° 17' 53.72")</b>, further western side till the point N26° 50' 36.66"E88° 16' 32.75", then further west to point N26° 50' 22.59"E88° 16' 11.02", to south west direction up to the point N26° 49' 59.29"E88° 15' 59.17", then towards western side to the point N26°49' 58.66"E88° 15' 52.94".To slight north west direction up to the point N26°50' 01.73"E88° 15' 44.87" along the road. Then down southern side up to the point N26° 49' 46.76"E88° 15' 41.88", and further south to point N26° 49' 42.41"E88° 15' 36.62". To the point N26° 49' 36.38"E88° 15' 27.86". Further south up to the point N26° 49' 31.03"E88° 15' 27.47". Then to the point N26° 49' 32.27"E88° 15' 22.06". Then along the road to the point N26° 49' 36.12"E88° 15' 20.72". Then to western side along the road to the point N26° 49' 34.03"E88° 15' 11.61". Then in south eastern side to the point N26° 49' 00.25"E88° 14' 50.83". Along the upland to the point N26° 48' 53.46" E88° 14' 54.09". To the point N26° 48' 40.57"E88° 15' 04.33". To further south up to point N26° 48' 16.93"E88° 15' 05.52". And then to the point N26° 48' 15.64"E88° 15' 16.73". Till the <b>Point K [N26° 48'02.59"E88° 15' 11.02"]</b>. From point K, along the road to the point N26° 48' 05.77"E88° 15' 25.41". To the point N26° 48' 00.41"E88° 15' 40.88". Along the road to the point N26° 48' 02.58"E88° 16' 14.55". Further to the point N26° 48' 21.30"E88° 16' 34.51".To the point N26° 48' 22.20"E88° 16' 29.31", then to the point N26° 48' 24.48"E88° 16' 23.8". To the point N26° 48' 31.84"E88° 16' 25.61" where the boundary meets a stream. Then along the stream to the point N26° 48' 31.02"E88° 16' 30.89". further along the stream to the point N26° 48' 29.44"E88° 16' 33.35" and along the stream to the point N26° 48' 29.53"E88° 16' 36.46", further along the stream to the point N26° 48' 25.87"E88° 16' 39.67". To the point where the stream meets the road over the bridge at N26° 48' 24.04"E88° 16' 43.86". And then along the road to the point N26° 48' 23.24"E88° 17' 8.67". further to <b>Point L [N 26° 47' 47.19"E88° 16' 57.92" ]</b> excluding Garidhura bazar and surrounding area to the point N26° 47' 54.2"E88° 16' 29.08". then along the tea garden division road to the point N26° 47' 41.24"E88° 15' 53.68",then to the point N26° 47' 41.04"E88° 15' 12.55" till it meets the Balason river, then across the Balason river to the N26° 47' 32.21"E88° 14' 37.81".Then along the road to the point N26° 47' 15.00"E88° 14' 33.46" near Panighatta 4 number gate, then along the road in front of Loreto high school Panighatta in western direction to the point N26° 47' 04.49"E88° 13' 37.53".Then along the road in western direction to the point 26° 47' 07.00"E88° 13' 28.03".Then further along the path to the point 26° 46' 58.30"E88° 13' 13.52", .and further west along the existing path to the point N26° 46' 43.62"E88° 12' 53.92".From here, it moves in northern direction along the eastern boundary of the manjha river to the point N26° 47' 05.65"E88° 12' 37.98". Then cutting across the river on its western boundary to the point N26° 47' 09.87"E88° 12' 29.40", and further moving north to the point N26° 47' 17.24"E88° 12' 26.34",then cutting across the Tea estate road to the point N26° 47' 17.87"E88° 12' 24.39", Then ESZ moves in north western direction to the point N26° 47' 34.91"E88° 11' 56.55"coveringLohagar Forest. Then it moves in south western direction to the point N26° 47' 19.14"E88° 11' 43.23".Further it moves in south western direction cutting Lohagar tea estate road till <b>Point M[N26° 47'05.61"E88° 11' 22.97"]</b>.Then ESZ line moves along the western boundary of Lohagar forest and eastern boundary of Mechi river in the southern direction to the point N26° 45' 50.89"E88° 11' 36.82". Then further down along the eastern boundary of Mechi river up to the point N26° 45' 03.43"E88° 11' 38.42".Then further in southern direction along the western boundary of Mechi forest and eastern boundary of Mechi river to the point N26° 44' 19.63"E88° 11' 29.50".Then further south along the eastern boundary of Mechi river to the point N26° 43' 42.77"E88° 11' 22.16".Then further south up to the point N26° 43' 21.78"E88° 10' 59.93".Further down south near to the International boundary in the Mechi river up to the <b>Point N[N26° 43'03.87"E88° 10' 48.45"]</b>.Then moving Eastern direction up to the point N26°43' 05.47"E88° 11' 06.97".Then further north up to the point N26° 43' 20.46"E88° 11' 06.76".Then moving Eastern direction up to the point N26° 43' 21.49"E88° 11' 21.51".Further moving in south eastern direction to the point N26° 43' 17.12"E88° 11' 30.43".Then further moving in eastern direction to the point N26° 43' 18.40"E88° 11' 39.61".Further moving approximately 420 meters in northern direction up to the point N26°</p>

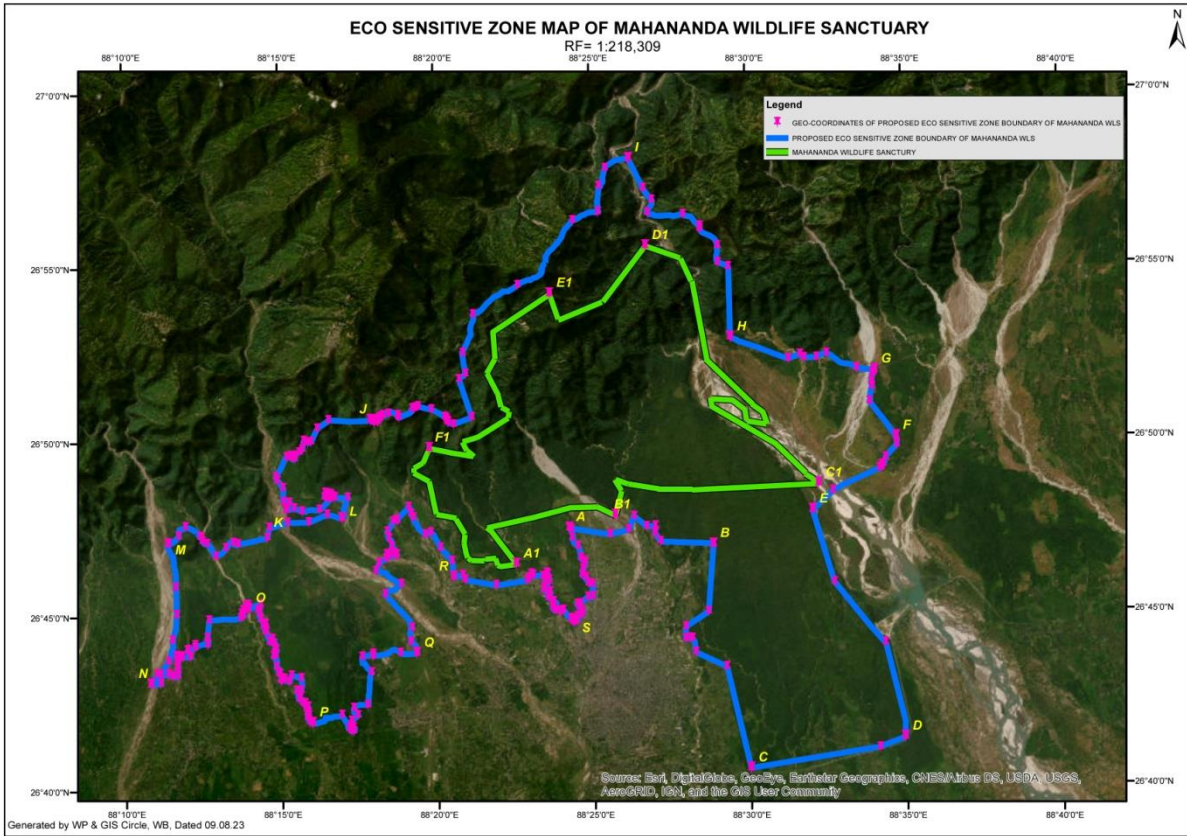
43° 32.16"E88° 11' 37.84". Then to north eastern direction to the point N26° 43' 34.97"E88° 11' 40.28", further northern direction to the point N26° 43' 48.10"E88° 11' 38.75", then towards north eastern direction to the point N26° 43' 48.73"E88° 11' 39.63", then further northern direction to the point N26° 43' 52.82"E88° 11' 36.84", then further towards eastern direction to the point N26° 43' 52.13"E88° 11' 46.35", then further towards south eastern direction to the point N26° 43' 50.74"E88° 11' 49.12", then moving in eastern direction to the point N26° 43' 51.09"E88° 12' 04.48", then further towards northern direction up to the point N26° 44' 01.61"E88° 11' 58.52", then further to the point N26° 44' 03.03"E88° 11' 59.97", then moving in eastern direction to the point N26° 44' 06.42"E88° 12' 13.05", then further north to the point N26° 44' 11.48"E88° 12' 12.90", then further to the east up to the point N26° 44' 11.87"E88° 12' 37.54", then moving further north crossing Kolabari primary school to the point N26° 44' 23.64"E88° 12' 36.49", then further north along the eastern boundary of Mechi forest to the point N26° 44' 53.51"E88° 12' 40.40", then further moving from tea garden road to near the western boundary of Panighatta road to the point N26° 44' 57.64"E88° 13' 41.40", then further in north eastern direction up to the point N26° 45' 01.72"E88° 13' 46.72", then further north along the tea garden road up to the point N26° 45' 05.22"E88° 13' 42.72", then towards eastern direction near the Belgachi high school to the point N26° 45' 10.24"E88° 13' 47.18", then towards northern direction up to the point N26° 45' 11.36"E88° 13' 45.81", further moving in eastern direction to the point N26° 45' 17.14"E88° 13' 51.87", then further moving north to the point N26° 45' 19.85"E88° 13' 52.44", further in eastern direction to the point N26° 45' 19.90"E88° 13' 55.58", further moving in southern direction till it cuts Panighatta main road to the **point O [N26° 45' 12.97"E88° 13' 56.39"]**, then moving along the Panighatta road in eastern direction before Kadma bridge up to the point N26° 45' 21.26"E88° 14' 19.56", then further moving in southern direction along the western boundary of Kadma river up to the point N26° 45' 10.79"E88° 14' 14.09", then further along the western boundary of river up to the point N26° 45' 06.68"E88° 14' 18.04", then further in southern to the point N26° 44' 54.60"E88° 14' 19.47", then further in south eastern direction to the point N26° 44' 47.48"E88° 14' 28.63", then further to the point N26° 44' 46.23"E88° 14' 28.76", then further along the boundary of river in the south western direction up to the point N26° 44' 43.37"E88° 14' 24.41", further to south eastern direction to the point N26° 44' 39.59"E88° 14' 27.76", then further south to the point N26° 44' 33.70"E88° 14' 27.92", further in south eastern direction to the point N26° 44' 32.86"E88° 14' 30.69", further down south till point N26° 44' 15.68" E88° 14' 36.65", then towards eastern direction to the point N26° 44' 21.13"E88° 14' 42.06", then further south to the point N26° 44' 12.32"E88° 14' 45.22", then ESZ line moves in southern direction till point N26° 44' 03.76"E88° 14' 46.15", then moving south eastern direction to the point N26° 44' 02.57"E88° 14' 49.16", then moves in southern direction to the point N26° 43' 56.57"E88° 14' 46.88", then moves south to the point N26° 43' 52.71"E88° 14' 47.67", further it moves in south eastern direction to the point N26° 43' 51.06"E88° 14' 43.64, then it moves south to the point N26° 43' 32.21"E88° 14' 48.94", further movement in southern direction to the point N26° 43' 22.14"E88° 14' 53.74", then it moves down south till the point N26° 43' 19.25"E88° 14' 55.87", then it moves in southern direction to the point N26° 43' 12.91"E88° 14' 59.84", then to south western direction to the point N26° 43' 10.53"E88° 14' 57.24", further to the south to the point N26° 43' 08.81"E88° 14' 58.44", then towards eastern direction to the point N26° 43' 11.84"E88° 15' 04.26", further in south eastern direction to the point N26° 43' 06.68"E88° 15' 13.11", then to north eastern direction to the point N26° 43' 17.83"E88° 15' 17.80", then in south eastern direction to the point N26° 43' 12.43"E88° 15' 36.67", further south to the point N26° 42' 51.41"E88° 15' 35.98", further towards eastern direction up to the point N26° 42' 50.77" E88° 15' 27.36", further moving south to the point N26° 42' 36.69"E88° 15' 32.37", then in eastern direction to the point N26° 42' 37.96"E88° 15' 34.30", further movement in southern direction up to the point N26° 42' 29.91"E88° 15' 40.06", further in eastern direction to the point N26° 42' 30.01"E88° 15' 42.95", then towards south western direction to the point N26° 42' 28.14"E88° 15' 42.68", then in south eastern direction to the point N26° 42' 23.40"E88° 15' 46.47", further in eastern direction to the point N26° 42' 23.72"E88° 15' 48.08", then to south eastern direction to the point N26° 42' 23.54"E88° 15' 48.61", further in south western direction to the point N26° 42' 22.98"E88° 15' 48.50", further in eastern direction to the point N26° 42' 22.32"E88° 15' 47.29", further in south western direction to the point N26° 42' 19.67"E88° 15' 46.11", then in southern

direction to the point N26° 42' 12.92"E88° 15' 49.79", then towards western direction to the point N26° 42' 11.68"E88° 15' 48.17" , then movement in southern direction to the point N26° 42' 08.20"E88° 15' 50.27", further to south western direction to the point N26° 42' 05.10"E88° 15' 47.59", then in southern direction to the point N26° 41' 58.19"E88° 15' 51.84", further in south eastern direction to the **point P [N26° 41' 54.96"E88° 15' 57.52" ]**, then it moves in eastern direction to the point N26° 42' 08.60"E88° 16' 54.13", further in south eastern direction to the point N26° 41' 44.52"E88° 17' 07.99", then it moves in eastern direction to the point N26° 41' 46.94"E88° 17' 11.63", further moves in southern direction till the point N26° 41' 41.25"E88° 17' 12.17", which is approximately at a distance of 40 meters north of Asian Highway-02. The boundary moves from here in eastern direction parallel to Asian highway to the point N26° 41' 41.12"E88° 17' 16.70", further in northern direction to the point N26° 41' 45.86"E88° 17' 15.02", further to the north to the point N26° 41' 50.48"E88° 17' 11.85", then it moves in north eastern direction to the point N26° 41' 58.51"E88° 17' 12.82", further it moves in eastern direction to the point N26° 42' 07.77"E88° 17' 24.48", further it moves in north western direction to the point N26° 42' 20.66"E88° 17' 16.91", from here it moves in western direction to the point 26° 42' 25.35"E88° 17' 43.97", further it moves in northern direction to the point N26° 43' 21.73"E88° 17' 51.64", then it moves slightly in north western direction to the point N26° 43' 48.83"E88° 17' 34.14", further it moves in eastern direction cutting Bagdogra-Panighata main road to the point N26° 43' 53.83"E88° 17' 54.60", further to the south till the point N26° 43' 49.50"E88° 17' 54.69", further it moves along the main road and then along the tea garden road in eastern direction to the point N26° 43' 54.44"E88° 18' 47.23", further it moves in eastern direction till the **point Q[N26° 43' 53.70"E88° 19' 18.93" ]**. Further it moves in northern direction to the point N26° 44' 13.71"E88° 19' 07.77", then it moves further in north eastern direction cutting across Tarabarir chhat to the point N26° 44' 37.59"E88° 19' 09.85", further it moves in northern direction to a point N26° 45' 35.62"E88° 18' 19.24", which is approximately at a distance of 130 meters from the western boundary of Balason river, further it moves in eastern direction cutting across Baunibhitar chhat and to the point N26° 45' 53.75"E88° 18' 50.21" which is at the eastern boundary of Balason river. Further it moves in northern direction to the point N26° 46' 16.36"E88° 18' 01.58", further across the river bed and tea garden bushes to the point N26° 46' 30.22"E88° 18' 07.76", then across another stream to the point N26° 46' 37.55"E88° 18' 21.28", to the point N26° 46' 45.39"E88° 18' 22.61", then along the road to the point N26° 46' 45.36"E88° 18' 23.68", further eastern side along the road to the point N26° 46' 42.06"E88° 18' 28.29", and further east to the point along the point N26° 46' 42.28"E88° 18' 39.47", across a small stream to the point N26° 46' 44.77"E88° 18' 41.90", then along the stream towards northern direction to the point N26° 46' 47.29"E88° 18' 37.32", further along the stream to the point N26° 46' 57.82"E88° 18' 32.69", further along the stream to the point N26° 47' 11.66"E88° 18' 27.56", then further north through a kacha path to a point N26° 47' 24.25"E88° 18' 24.82", then along the kacha path to the point N26° 47' 41.85"E88° 18' 36.26", then further eastern side till the path meets Matigara-Kurseong road to the point N26° 47' 43.05"E88° 18' 43.57", then along the Matigara-Kurseong rod till the point N26° 47' 44.14"E88° 18' 42.85", then further to eastern side along the tea garden path to the point N26° 48' 05.84"E88° 19' 05.68" where it meets another stream. Then along the western bank of stream to the point N26° 47' 54.15"E88° 19' 10.29", further south along the western bank of the stream to the point N26° 47' 48.08"E88° 19' 15.04", then along the western bank of the stream to the point N26° 47' 18.26"E88° 19' 37.12" where the boundary meets Sukna-Adalpur road on sher Jung Thapa bridge .Then along the sukna -Adalpur road till the point N26° 47' 21.71"E88° 19' 48.18", on the corner of Madhuban park and then along the Maneckshaw marg to the point N26° 46' 55.14"E88° 20' 06.39", further down south along the Maneckshaw road to the point N26° 46' 32.49"E88° 20' 28.25", then further along the Maneckshaw marg in south direction till the point **R[N26° 46' 4.55"E88° 20' 31.46"]**. Then from point R in eastern direction along the road to the point N26° 46' 07.86"E88° 20' 48.82" near St. Mary Catholic Church. Then in southern direction to the point N26° 45' 59.68"E88° 20' 53.34", then to south east direction to the point N26° 45' 49.74"E88° 21' 52.46", then in eastern direction to the point N26° 45' 58.13"E88° 22' 52.54", then in north eastern direction to the point N26° 46' 02.55"E88° 22' 55.70" on hill cart road. Then further north eastern direction to the point N26° 46' 09.09"E88° 23' 00.70" on Panchanoi river. Then along the Panchanoi river to the point N26° 46' 06.61"E88° 23' 04.05, then along the Panchanoi river to the point N26° 46' 04.77"E88° 23' 22.77", then along the meandering of

	<p>Panchanoi river to the point N26° 46' 10.43"E88° 23' 29.06", further to the point N26° 46' 08.48"E88° 23' 31.84" along the river to the point N26° 46' 01.19"E88° 23' 27.52", further along the Panchanoi river to the point N26° 45' 58.83"E88° 23' 33.69", then further along the Panchanoi river to the point N26° 45' 55.22"E88° 23' 33.16", further along the Panchanoi river to the point N26° 45' 45.44"E88° 23' 24.69" near Salbari high school. Further along the Panchanoi river to the point N26° 45' 41.43"E88° 23' 24.17", then along the Panchanoi river to the point N26° 45' 38.17"E88° 23' 36.12, further along the Panchanoi river to the point N26° 45' 31.60"E88° 23' 31.61", then further along the Panchanoi river to the point N26° 45' 27.13"E88° 23' 33.99", then further along the Panchanoi river to the point N26° 45' 21.02"E88° 23' 42.85", then further along the Panchanoi river to the point N26° 45' 13.99"E88° 23' 41.54", then further along the Panchanoi river to the point N26° 45' 09.01"E88° 23' 41.07", then along the river to the point N26° 45' 04.89"E88° 23' 47.46", then further north the river to the point N26° 45' 05.86"E88° 23' 55.52", till the point N26° 45' 04.05"E88° 23' 56.79" on the Panchanoi river. Then across the river in eastern direction to the point N26° 45' 05.90"E88° 24' 01.13" on a tea garden path on northern side of Dagapur tea estate factory. Then along the path on south eastern direction till the point N26° 44' 50.02"E88° 24' 15.81" on the tea garden road. Then on Eastern direction to the point N26° 44' 51.40"E88° 24' 17.27", then again along the tea garden road on south eastern direction to the point N26° 44' 47.31"E88° 24' 19.29", then across the tea garden to the point N26° 44' 45.46"E88° 24' 21.21", then to the point <b>S [N26° 44' 45.43"E88° 24' 23.23"]</b> in the eastern direction. Then from point S across the railway line to the point N26° 44' 47.36"E88° 24' 26.89", then along the boundary of tea garden to the point N26° 44' 54.94"E88° 24' 28.14" across the old Anchal road. Further along the tea garden boundary to the point N26° 44' 58.16"E88° 24' 36.09", then along the tea garden boundary till the point N26° 45' 02.32"E88° 24' 38.80", further north along the tea garden boundary to the point N26° 45' 10.36"E88° 24' 33.22", then further north along the tea garden boundary to the point N26° 45' 16.33"E88° 24' 27.95", then to the point N26° 45' 16.73"E88° 24' 33.97", then further along the boundary of the tea garden to the point N26° 46' 23.05"E88° 24' 42.34", then further north to the point N26° 45' 27.89"E88° 24' 48.94", then further along the boundary N26° 45' 28.81"E88° 24' 58.58", then along the boundary to the point N26° 45' 49.73"E88° 24' 57.74" to the point N26° 45' 52.05"E88° 24' 49.75", then further along the boundary to the point N26° 46' 02.18"E88° 24' 45.43", to the point N26° 46' 06.61"E88° 24' 38.10", then further north along the tea garden path to the point N26° 46' 16.77"E88° 24' 39.93", further along the tea garden boundary to the point N26° 46' 29.70"E88° 24' 43.51" to the point N26° 46' 35.81"E88° 24' 35.53" along the boundary of the tea garden, then further north to the point N26° 46' 55.44"E88° 24' 30.63" to the point N26° 47' 10.27"E88° 24' 19.65", then further north to the point N26° 47' 25.02"E88° 24' 18.26", then along the path to northern side up to the <b>point A [N26° 47' 27.26"E88° 24' 14.34"]</b>.</p>
SOUTHERN	<p>Boundary of ESZ extends towards the southern side of <b>Point A N26° 47' 27.26" E88° 24' 14.34"</b> to the point N26° 47' 15.58"E88° 25' 32.82" on western bank of Mahananda river in east direction, then across Mahananda on the eastern bank to the point N26° 47' 23.68"E88° 26' 08.18" from there to the north eastern side up to the point N26° 47' 46.25"E88° 26' 18.77" where it meets the boundary of the Bengal safari, from there along the boundary of Bengal safari to south eastern side up to a point N26° 47' 28.70"E88° 26' 43.21", from there along the boundary of the Bengal safari till it meets the National Highway at point N26° 47' 29.90"E88° 26' 59.69", then along the Highway in the southern direction till the point N26° 47' 16.79"E88° 26' 58.78", then across the road to the point N26° 47' 16.57"E88° 26' 59.42", then from across the road to the point N26° 47' 02.66"E88° 27' 09.61" behind Sevoke Military Station Office and in Baikunthpur forest, from here in eastern direction to the <b>Point B (N26° 46' 56.89" E88° 28' 50.66")</b>, then straight down south up to point N 26° 45' 00.73"E88° 28' 39.77" to the point N26° 44' 34.71"E88° 27' 56.19", in the western direction along the boundary of Baikunthpur forest division, then further south along the boundary to the point N26° 44' 14.46"E88° 27' 55.95" and then towards eastern direction to the point N26° 44' 15.62"E88° 28' 04.45" along the boundary of Forest to the point N26° 44' 14.70"E88° 28' 08.53", then along the boundary to the point N26° 44' 12.67"E88° 28' 11.73", to the southern direction up to the point N26° 43' 50.84" E88° 28' 15.22", to south eastern direction to the point N26° 43' 25.79"E88° 29' 14.12", then along the boundary to south eastern direction up to <b>Point C [N26° 40' 29.69" E88° 29' 59.10"]</b> on the northern side of Mahananda Teesta link canal, from there towards east side along the canal at a distance of 100</p>

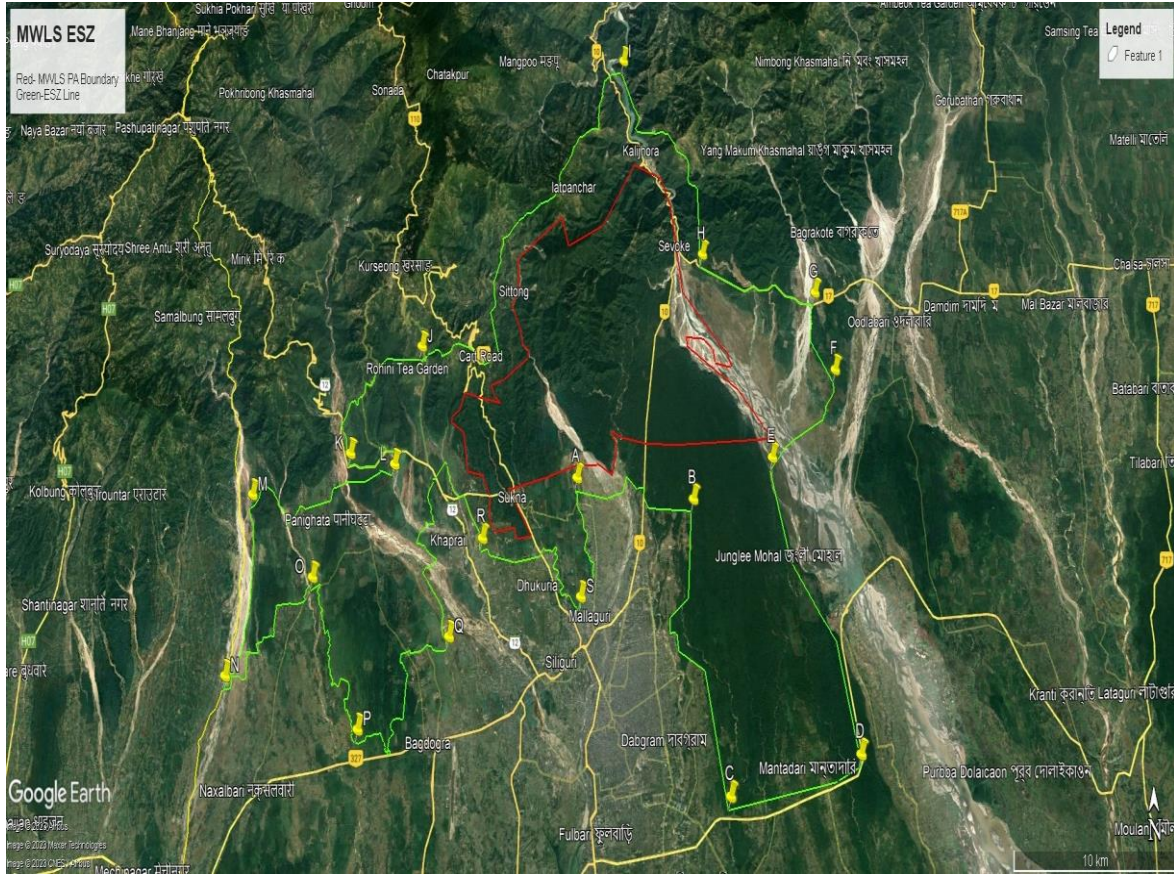
	<p>m up to the point N26° 41' 04.08"E88° 34' 06.93" to further east along the canal to the <b>Point D N26° 41' 21.06"E88° 34' 55.75"</b>, from point D to north along the canal at a distance of 100 meters from the canal up to the point N26° 44' 04.15"E88° 34' 19.51", from there to in north west direction across Saraswathipur tea garden till the point N26° 45' 50.11"E88° 32' 42.64", then further north along the western bank of Teesta river up to the <b>Point E (N26° 47' 54.38"E88° 32' 02.16")</b>.</p>
EASTERN	<p>From <b>Point E (N26° 47' 54.38"E88° 32' 02.16")</b>, boundary of ESZ moves in north east direction till the point N26° 48' 27.09"E88° 32' 41.51", then across Teesta river bed through Saogooan till the point N26° 49' 04.96"E88° 34' 11.96", then along the small stream to the point N26° 49' 06.32"E88° 34' 15.85", then towards north along the stream to the point N26° 49' 11.28"E88° 34' 15.98", then towards eastern direction along the stream to the point N26° 49' 12.07"E88° 34' 19.41", then across the stream till the point N26° 49' 23.81"E88° 34' 23.36", then through Saogooan tea estate to the point N26° 49' 45.04"E88° 34' 45.04", then from here to northern side up to <b>Point F [N26° 49' 59.50" E88° 34' 44.03"]</b>. From Point F to north western direction till the eastern bank of Leesh river to the point N26° 50' 59.99"E88° 33' 54.11", then along the eastern bank of Leesh river to the point N26° 51' 25.77"E88° 33' 58.92", to further north along the river bank to the point N26° 51' 32.29"E88° 33' 57.52", then further north along the eastern bank to the point N26° 51' 46.86"E88° 33' 59.08", to the point N26° 51' 50.00"E88° 34' 02.32", then up to the national highway till <b>Point G [ 26° 51' 54.07"E88° 34' 3.96"]</b>, then in western direction along the road across the Leesh river up to the point N26° 51' 57.95"E88° 33' 29.45", then further eastern side along the highway to the point N26° 52' 24.05"E88° 32' 32.24", further east along the highway till the point N26° 52' 17.17"E88° 32' 12.69", then further east along the highway to the point N26° 52' 16.82"E88° 31' 48.36", further along the highway to the point N26° 52' 22.54"E88° 31' 41.36", then further along the highway to the point N26° 52' 15 .27"E88° 31' 18.60", then further along the highway up to the <b>Point H [N26° 52' 52.79" E88° 29' 27.19" ]</b> just before Mongpong Forest check post, from here northwards side through Mongpong Forest till the point N26° 54' 54.93"E88° 29' 24.94", then from here the ESZ runs along the ridge up to the point N26° 55' 02.27"E88° 29' 04.67", then it runs northward to the point N26° 55' 31.27"E88° 29' 04.26", then from here it moves in north western direction cutting Panbu Forest at point N26° 56' 01.06"E88° 28' 30.50", then up to the point N26° 56' 05.55"E88° 28' 30.56", then it moves in western direction up to the point N26° 56' 25.95"E88° 27' 58.59", then moving across the Panbu forest in western direction approximately to the distance of 250 meters to the eastern bank of Teesta river up to the point N26° 56' 29.11"E88° 26' 50.55", from here it moves in north eastern direction to the point N26° 56' 50.68"E88° 26' 59.07", then it moves further north in the Gulling forest up to the point N26° 57' 11.72"E88° 26' 42.49", further it moves north near to the eastern bank of Teesta river up to <b>Point I [ N26° 58' 02.98"E88° 26' 14.62"]</b>.</p>

**MAP OF MAHANANDA WILDLIFE SANCTUARY AND ITS ECO-SENSITIVE ZONE WITH GEO-COORDINATES OF THE IMPORTANT WAYPOINTS**



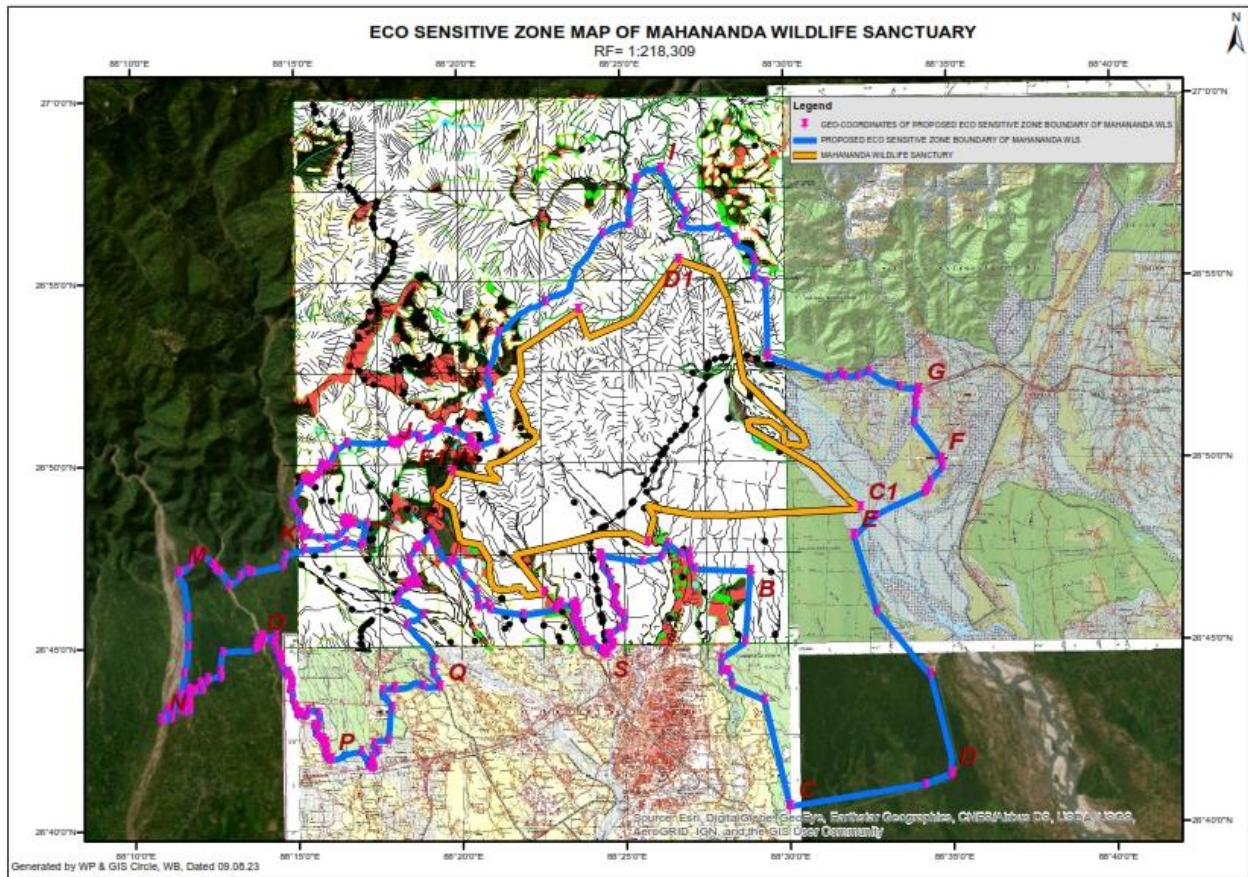
Annexure II B

**MAP OF ECO SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY WITH IMPORTANT POINTS ON GOOGLE EARTH**



Annexure II C

**MAP OF ECO SENSITIVE ZONE OF MAHANANDA WILDLIFE SANCTUARY WITH IMPORTANT POINTS ON TOPOSHEET**





**TABLE A: GEO COORDINATES OF THE IMPORTANT POINTS ON THE BOUNDARY OF MAHANANDA WILDLIFE SANCTUARY**

Point	Latitude	Longitude
A1	N26°46'25.43"	E88°22'32.00"
B1	N26°47'48.28"	E88°25'43.17"
C1	N26°48'39.35"	E88°32'14.17"
D1	N26°55'31.65"	E88°26'45.75"
E1	N26°54'10.88"	E88°23'40.67"
F1	N26°49'46.78"	E88°19'46.14"

**TABLE-B : GEO COORDINATES OF THE IMPORTANT POINTS ON THE ESZ BOUNDARY OF MAHANANDA WILDLIFE SANCTUARY**

Point	Latitude	Longitude
A	N26°47'27.26"	E88°24'14.34"
B	N26°46'56.89"	E88°28'50.66"
C	N26°40'29.69"	E88°29'59.10"
D	N26°41'21.06"	E88°34'55.75"
E	N26°47'54.38"	E88°32'02.16"
F	N26°49'59.50"	E88°34'44.03"
G	N26°51'54.07"	E88°34'03.96"
H	N26°52'52.79"	E88°29'27.19"
I	N26°58'02.98"	E88°26'14.62"
J	N26°50'36.46"	E88°17'53.72"
K	N26°48'02.59"	E88°15'11.02"
L	N26°47'47.19"	E88°16'57.92"
M	N26°47'05.61"	E88°11'22.97"
N	N26°43'03.87"	E88°10'48.45"
O	N26°45'12.97"	E88°13'56.39"
P	N26°41'54.96"	E88°15'57.52"
Q	N26°43'53.70"	E88°19'18.93"
R	N26°46'04.55"	E88°20'31.46"
S	N26°44'45.43"	E88°24'23.23"

**TABLE C: IMPORTANT GEO COORDINATES OF ESZ AROUND MAHANANDA WILDLIFE SANCTUARY AND THEIR DISTANCE FROM THE BOUNDARY OF THE WILDLIFE SANCTUARY**

Point	Latitude	Longitude	Shortest distance from the Boundary in km
A	N26°47'27.26"	E88°24'14.34"	1
B	N26°46'56.89"	E88°28'50.66"	2.9
C	N26°40'29.69"	E88°29'59.10"	14.75
D	N26°41'21.06"	E88°34'55.75"	14.25
E	N26°47'54.38"	E88°32'02.16"	1.3
F	N26°49'59.50"	E88°34'44.03"	5.7
G	N26°51'54.07"	E88°34'03.96"	6.3
H	N26°52'52.79"	E88°29'27.19"	1.4
I	N26°58'02.98"	E88°26'14.62"	4.76
J	N26°50'36.46"	E88°17'53.72"	3.4
K	N26°48'02.59"	E88°15'11.02"	7.74
L	N26°47'47.19"	E88°16'57.92"	4.8
M	N26°47'05.61"	E88°11'22.97"	14.25
N	N26°43'03.87"	E88°10'48.45"	18.16

O	N26°45'12.97"	E88°13'56.39"	11.25
P	N26°41'54.96"	E88°15'57.52"	12.05
Q	N26°43'53.70"	E88°19'18.93"	5.7
R	N26°46' 04.55"	E88°20'31.46"	1.25
S	N26°44'45.43"	E88°24'23.23"	5.9

## Annexure IV

**LIST OF AREAS FALLING ( VILLAGES, TEA GARDENS, FORESTS) UNDER ESZ OF MAHANANDA WILDLIFE SANCTUARY**

Sl. No.	Name of Place	Land Classification	Latitude	Longitude
1	Gulmakhari	Revenue Village	N26°48'04.4"	E88°24'11.2"
2	Damra Gayer Chhat	Revenue Village	N26°45'44.29"	E88°23'33.54"
3	Lohagar Forest	Forest	N26°46'51.0"	E88°12'03.00"
4	Foutsingerchhat	Revenue Village	N26°44'57.11"	E88°24'19.96"
5	Khoklong	Revenue Village	N26°46'42.91"	E88°21'11.17"
6	Paharu	Revenue Village	N26°46'53.67"	E88°20'54.73"
7	Khoklong Chhat	Revenue Village	N26°46'32.22"	E88°21'13.07"
8	Kamala Barir Chhat	Revenue Village	N26°46'28.37"	E88°20'40.44"
9	Nunu Bairagi	Revenue Village	N26°45'02.22"	E88°23'00.40"
10	Nunu Bairagir Chhat	Revenue Village	N26°46'44.8"	E88°20'16.20"
11	Jhouguri	Revenue Village	N26°45'58.65"	E88°21'28.84"
12	Jhauguri Chhat	Revenue Village	N26°46'10.2"	E88°21'02.30"
13	Chamtaguri Chhat	Revenue Village	N26°45'58.2"	E88°22'15.80"
14	Chamta	Revenue Village	N26°46'13.89"	E88°21'27.59"
15	Mohurgong T. G	Tea Garden	N26°46'47.8"	E88°22'19.10"
16	Sittong Forest	Forest	N26°54'55.7"	E88°24'33.90"
17	Sevoke Forest	Forest	N26°52'42.6"	E88°28'14.40"
18	Latpanchar	Forest	N26°54'41.2"	E88°24'19.70"
19	Sepoydhura	Tea Garden	N26°50'27.0"	E88°20'64.00"
20	Simring T. G	Tea Garden	N26°53'25.45"	E88°21'37.29"
21	Rhontong	Revenue Village	N26°50'10.51"	E88°20'33.15"
22	Bamonpokhri Forest	Forest	N26°48'56.87"	E88°16'48.75"
23	Lama Gumba Forest	Forest	N26°49'8.98"	E88°18'42.11"
24	Rohini T. G	Tea Garden	N26°50'22.23"	E88°17'23.70"
25	Lohagar T. G	Tea Garden	N26°47'25.0"	E88°12'03.00"
26	Manjha T. G	Tea Garden	N26°46'14.9"	E88°12'34.80"
27	Saptagirikhelaghar T. G	Tea Garden	N26°44'14.10"	E88°25'47.17"
28	Kandung Forest Basti	Revenue Village	N26°56'31.12"	E88°25'52.00"
29	Paschim Totgoan	Revenue Village	N26°50'26.4"	E88°31'28.40"
30	Purba Totgaon	Revenue Village	N26°50'30.9"	E88°31'31.70"
31	Rakti Forest	Forest	N26°47'48.61"	E88°17'28.03"
32	Baikhuntapur Forest	Forest	N26°44'36.71"	E88°27'56.19"
33	Mechi Forest	Forest	N26°44'35.0"	E88°12'05.12"
34	Norbung T. G	Tea Garden	N26°50'55.19"	E88°21'35.05"
35	Purba Karaibari Chhat	Revenue Village	N 26 47' 01.7"	E 88 25'02.50"
36	Karaibari	Revenue Village	N 26 47'13.3"	E 88 25'03.10"
37	ChhotoAdalpur	Revenue Village	N 26 47'11.36"	E 88 19'15.26"
38	Dhemal	Revenue Village	N 26 44'57.73"	E88°19'32.31"
39	Rajpiari	Revenue Village	N 26 45'34.7"	E 88 21'13.70"
40	Panchanai	Revenue Village	N 26 44'43.87"	E 88 22'35.00"
41	Tindharia T. G	Tea Garden	N 26 51'17.66"	E 88 20'44.85"
42	Simulbari T. G	Tea Garden	N 26 47'33.49"	E 88 18'33.67"
43	Selim Hill T. G	Tea Garden	N 26 50'23.53"	E 88 19'08.66"
44	Pairkumari T. G	Tea Garden	N 26 46'31.30"	E88°20'09.02"
45	Gulling Forest	Forest	N 26 57'22.1"	E 88 27'01.60"
46	Ellenbury T. G	Tea Garden	N26°51'33.2"	E88°32'08.50"
47	Kalagaity T. G	Tea Garden	N26°51'14.5"	E88°32'45.40"
48	Saogaon T. G	Tea Garden	N26°51'05.0"	E88°35'13.90"

49	Saogaon	Revenue Village	N26°49'42.9"	E88°33'52.80"
50	Bara chenga	Revenue Village	N26°46'42.9"	E88°13'10.80"
51	chhotachenga	Revenue Village	N26°45'22.9"	E88°13'18.80"
52	Sunderi Basti	Revenue Village	N26°51'17.9"	E88°31'34.60"
53	Marapur T. G	Tea Garden	N26°45'58.5"	E88°12'58.40"
54	Belgachi T. G	Tea Garden	N26°46'17.5"	E88°13'37.40"
55	Panighata T. G	Tea Garden	N26°46'48.5"	E88°12'28.40"
56	Trihana T. G	Tea Garden	N26°45'35.5"	E88°16'22.40"
57	Kadma	Revenue Village	N26°46'42.9"	E88°13'10.80"
58	M.M.Terai	Revenue Village	N26°46'42.9"	E88°13'10.80"
59	Udiarip	Revenue Village	N26°44'46.9"	E88°14'41.80"
60	Terai T. G	Tea Garden	N26°46'01.5"	E88°15'43.40"
61	Panighatta Forest	Forest	N26°46'28.0"	E88°14'50.12"
62	Panthabari Forest	Forest	N26°45'57.6"	E88°16'57.12"
63	Marionbari T. G	Tea Garden	N26°47'30.50"	E88°16'10.43"
64	Longview T. G	Tea Garden	N26°48'55.36"	E88°15'35.22"
65	Dalkajhar Forest	Forest	N26°43'55.12"	E88°16'10.12"
66	Mongpong	Revenue Village	N26°52'59.29"	E88°29'20.84"
67	Gitingy T. G	Tea Garden	N 26 52'15.53"	E 88 21'14.27"
68	Washabari T. G	Tea Garden	N 26 51'45.08"	E 88 32'42.51"
69	Panbu Forest	Forest	N 26 55'15.71"	E 88 27'56.16"

## Annexure V

## Performa of Action Taken Report

1. Number and date of meetings.
2. Minutes of the meetings: (mention noteworthy points. Attach minutes of the meeting as separate Annexure).
3. Status of preparation of Zonal Master Plan including Tourism Master Plan.
4. Summary of cases dealt with rectification of error apparent on face of land record (Eco-sensitive Zone wise). Details may be attached as Annexure.
5. Summary of cases scrutinised for activities covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
6. Summary of cases scrutinised for activities **not** covered under the Environment Impact Assessment Notification, 2006 (Details may be attached as separate Annexure).
7. Summary of complaints lodged under section 19 of the Environment (Protection) Act, 1986.
8. Any other matter of importance.